

**MINISTRY OF YOUTH AFFAIRS AND SPORTS
DEPARTMENT OF SPORTS**

REVIEW OF PERFORMANCE OF THE SCHEME KHELO INDIA

**COMMITTEE ON ESTIMATES
(2020-21)**

EIGHTH REPORT

(SEVENTEENTH LOK SABHA)



**LOK SABHA SECRETARIAT
NEW DELHI**

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COMMITTEE ON ESTIMATES
(2020-21)
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MINISTRY OF YOUTH AFFAIRS AND SPORTS
DEPARTMENT OF SPORTS

(Presented to Lok Sabha on 09th February, 2021)



LOK SABHA SECRETARIAT
NEW DELHI

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COMPOSITION OF THE COMMITTEE ON ESTIMATES (2019-20)

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4. Shri Sudharshan Bhagat
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COMPOSITION OF THE COMMITTEE ON ESTIMATES (2020-2021)

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1. Smt. B. Visala - Director
2. Smt. A. Jyothirmayi - Additional Director
4. Shri R. S. Negi - Deputy Secretary
5. Shri Kunal Bhardwaj - Committee Officer

ACRONYMS

SAI	Sports Authority Of India
BE	Budget Estimates
RE	Revised Estimates
FY	Financial Year
DoS	Department Of Sports
UC	Utilization Certificates
USIS	Urban Sports Infrastructure Scheme
PYKKA	Panchayat Yuva Krida Aur Khel Abhiyan
RGKA	Rajiv Gandhi Khel Abhiyan
USIS	Urban Sports Infrastructure Scheme
NSTSS	National Sports Talent Search scheme
EBSB	Ek Bharat Shreshtha Bharat
LNPIE	Lakshmbai National Institute of physical Education
DPR	Detailed Project Report.
UC	Utilization Certificate
PETs	Physical Education Teachers.
NSDF	National Sports Development Fund
CSR	Corporate Social Responsibility
NCSSR	National Centre for Sports Science and Research
KIA	Khelo India Athletes
TOPS	Target Olympic Podium Scheme
NPFAI	National Playing Field Association of India
FIFA	Fédération Internationale de Football Association
NADA	National Anti Doping Agency
KISCE	Khelo India State Centre of Excellence
STC	SAI Training Centre
NSFs	National Sports Federations
MYAS	Ministry of Youth Affairs and Sports
FOB	Free on Board
CWG	Commonwealth Games
OC CWG	Organising Committee Commonwealth Games
SNIPES	Society for National Institute of Physical Education and Sports
SLKIC	State Level Khelo India Centre
PAC	Project Appraisal Committee
DPAC	Departmental Project Approval Committee

INTRODUCTION

I, the Chairperson of Committee on Estimates (2020-21) having been authorized by the Committee to submit the Report on their behalf, present this 08th Report on 'Review of Performance of the Scheme Khelo India' pertaining to the Ministry of Youth Affairs and Sports.

2. The Khelo India Scheme, which is a Central Sector Scheme was notified on 14th October, 2017 with 12 verticals. The Scheme aims at strengthening the entire ecosystem of sports to promote sports culture/ mass participation in sports and excellence in sports. As a measure to attain the goal of Creating World Class Sports Infrastructure, approximately 65% of the total outlay of the Khelo India Scheme is meant for creation/upgradation of sports infrastructure. The Union Ministry of Youth Affairs and Sports, Sports Authority of India and Lakshmi Bai National Institute of Physical Education is entrusted with the responsibility of implementation of various verticals of the Scheme 'Khelo India'. The Scheme has verticals like Sports for peace and development, Promotion of Sports among persons with Disabilities, Promotion of rural and indigenous/tribal games etc. The Khelo India Athletes (KIAs) are being funded on a uniform basis as per the approved expenditure norms for training in India. Besides, financial assistance for establishment, operation and maintenance of Sports Academies in respect of identified sports disciplines is also being provided.

3. The Committee took oral evidence of the representatives of the Ministry of Youth Affairs and Sports on 04.09.2019, 26.02.2020 and 25.08.2020.

4. The draft Report on the subject was considered and adopted by the Committee at their sitting held on 04.02.2021.

5. The Committee wish to express their thanks to the representatives of the Ministry of Youth Affairs and Sports, Sports Authority of India who appeared before them and placed their considered views on the subject. The Committee also wish to thank them for furnishing the information required in connection with examination of the subject.

6. For facility of reference and convenience, the Observations/Recommendations of the Committee have been printed in bold in Part-II of the Report.

**New Delhi;
09 February, 2021
Magha 20, 1942 (S)**

**GIRISH BHALCHANDRA BAPAT,
CHAIRPERSON,
COMMITTEE ON ESTIMATES.**

Part – I

Chapter - I

Introductory

To achieve the twin objectives of mass participation and promotion of excellence in sports, the Cabinet at its meeting held on 20/09/2017 approved the revamp of “Khelo India – National Programme for Development of Sports”. A Central Sector Scheme, namely, Khelo India – National Programme for Development of Sports was being implemented from the year 2016-17 by the Department of Sports, Ministry of Youth Affairs and Sports.

1.2 The Scheme was formulated by merging the existing erstwhile schemes of Rajiv Gandhi Khel Abhiyan (RGKA), Urban Sports Infrastructure Scheme (USIS), and National Sports Talent Search Scheme (NSTSS). The RGKA envisaged creation of sports complex in all blocks of the country and conduct of competitions from block level onwards. The USIS is the pre-cursor to the infrastructure component of present Khelo India Scheme. The NSTSS envisaged searching and nurturing of sporting talent. However, this scheme did not take off. An uniform grant to every Village Panchayat and Block Panchayat was made under the Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) Scheme during 2008-09 to 2013-14 (Annexure I). On the basis of experience gained in implementing the Scheme during the year 2016-17 and after consultations with major stakeholders, including the State Governments, the Khelo India Scheme was revamped with 12 verticals and notified on 14th October, 2017. The Scheme aims at strengthening the entire ecosystem of sports to promote sports culture/ mass participation in sports and excellence in sports.

1.3 The following verticals are implemented by the Ministry of Youth Affairs & Sports :-

- i. Play Field Development
- ii. Utilization and Creation/ Upgradation of Sports Infrastructure
- iii. Sports for Peace and Development

The following verticals are implemented by Sports Authority of India : -

- i. State Level Khelo India Centres
- ii. Annual Sports Competitions
- iii. Talent Search and Development
- iv. Sports for Women
- v. Support to National/Regional/State Sports Academies
- vi. Promotion of Sports among persons with disabilities
- vii. Promotion of rural and indigenous/tribal games
- viii. Physical Fitness of School going Children

Community Coaching Development is implemented by Lakshmi Bai National Institute of Physical Education (LNIFE).

1.4 The Scheme provided for a Project Appraisal Committee (PAC), which was to appraise all proposals received under the Scheme and place them before a Departmental Project Approval Committee (DPAC) for approval. The approved projects were to be subject to strict monitoring, including third party monitoring, for which State level monitors were to be engaged.

1.5 The Scheme was to have a Corpus Fund for the purpose of technical support and capacity building, which was to be utilized for engagement of professionals and national / international consultants, carrying out national campaigns, publicity, and awareness activities, etc .

1.6 The Committee were apprised that Khelo India Scheme, in its present format was approved for a period of three years (2017-18 to 2019-20) and that the scheme is under review. The Scheme was currently under evaluation by the Third Party Evaluators and their report was expected shortly. Further it was stated that after the report was received, the matter would be taken up with Ministry of Finance, Department of Expenditure for extension / modification of the Scheme based on the experience of Ministry of Youth Affairs & Sports and performance of various verticals

of the Scheme. The Khelo India Scheme was planned to be a continuing Scheme. In the meantime, as per the norms of the Department of Expenditure, the Scheme was granted a one year extension upto 31.03.2021 pending a fresh proposal before the Cabinet and a sum of ₹.890 crore has been sanctioned for the Scheme for financial year 2020-21.

1.7 As per the information provided to the Committee, the Scheme had adequate flexibility, including need-based re-appropriation of allocations across components. The budget allocation for the Scheme was ₹ 1,756 crore for the period 2017-18 to 2019-20.

1.8 In the aforesaid backdrop, the Committee decided to undertake comprehensive examination of the various aspects related to performance of the Khelo India Scheme.

Chapter - II

Sports Ecosystem

The mission of the Scheme was 'To encourage sports all over the country thus allowing the population to harness the power of sports through its cross-cutting influence, namely, holistic development of children & youth, community development, social integration, gender equality, healthy lifestyle, national pride and economic opportunities related to sports development'.

2.2 To strengthen the sports ecosystem in the country, the Finance Minister in the Budget speech 2020-2021, made the announcement that the 'Willow is being included in the list of items allowed duty free import up to 3% of FOB (Free on Board) value of sports goods exported in the preceding financial year'.

2.3 During examination of the subject, when the Committee desired to know the job opportunities for sportspersons in the country, the representative of Department of Sports submitted before the Committee as follows:

"In sports, there is potential to create one million jobs in five year. Sports is the largest industry of the World. There is five percent reservation in the jobs of Union Government for Sports Quota".

While clarifying the reservation of Sports quota in States, the Committee was informed that this was in the nature of advisory and was not compulsory.

It was further stated that

"Sports is a big industry in itself. For example, in USA, it is a big industry to the extent that Universities receive huge revenue from sports and they pay ₹ 10 crores to ₹ 50 crores per year to their Coaches. Many Universities run their courses by giving subsidy there because they get funds from sponsors of many things like apparels, shoes, sports goods, school bags etc. However, for all these we need to make investment for around four to five years".

ACADEMIC INSTITUTIONS OF SAI

2.4 Two academic institutions, one each in the field of sports coaching and physical education, are functioning under SAI, namely the Netaji Subhas National Institute of Sports (NSNIS), Patiala and the Lakshmi Bai National College of Physical Education (LNCPE), Thiruvananthapuram.

1. NSNIS, Patiala: The National Institute of Sports was inaugurated on 7th May 1961 to herald an era of systematic and scientific sports coaching in country. In the year 1973, the Institute was dedicated to the memory of Netaji Subhas Chandra Bose. After merger of SAI & SNIPES in 1987, the Institute became the Academic Wing of SAI. It is considered a Premier Sports Institute in Asia. The Institute is located at Moti Bagh Palace, Patiala (Punjab). The total area of the Institute is 268 Acres. Besides the academic programmes, the institutes conducts National Coaching Camps also.

2. LNCPE, Thiruvananthapuram: LNCPE, Kariavattom, Thiruvananthapuram came into existence on 17th August, 1985 under the auspices of the Department of Youth Affairs and Sports, Ministry of Human Resource Development, Government of India. With the amalgamation of Society for National Institute of Physical Education and Sports (SNIPES) with SAI on 1st May, 1987, the College became a part of the academic wing of the SAI of India at par with NSNIS, Patiala and LNCPE, Gwalior. It was established in 50 acres of land taken over from University of Kerala, Karyavattom campus on the northern side of NH-47, 1 Km away from Karyavattom Junction, Thiruvananthapuram.

Besides the regular Courses Offered, the institute runs other programmes viz. Coaching Camps for State/National Training Teams, Refresher Courses for in-service teachers, Health & Fitness programme for general public on payment etc.

2.5 In reply to a query regarding efforts made by the Ministry for meaningful involvement of State Governments in sports promotion, the Ministry in their written reply submitted as follows:

“Sports” is a State subject, the primary responsibility for development and promotion of sports rests with the State/UT Governments. Department of Sports supplements their efforts through its various schemes viz. Khelo India, Fit India Movement, Assistance to National Sports Federations (NSFs), Sports Authority of India, etc.

Moreover, various sports events viz. National Sports Games, University Games, Khelo India Youth Games (KIYG) etc. are organized in collaboration with and with active involvement of State Government. Central Government supports the state governments by providing funds for organizing these sports events for promotion and development of sports. During these events, long term sports infrastructure is created, which may be utilized by the respective State government for promotion of sports. Further, under Khelo India Scheme, 179 sports infrastructure projects of various state governments amounting ₹. 1265.29 crore have been sanctioned by the MYAS. Recently, the Ministry has taken a decision to have every year a Khelo India School Games (KISG) and Khelo India University Games (KIUG) and a Khelo India Games for Traditional & Indigenous Sports or Khelo India Games for the Differently abled. Besides, Khelo India Winter Games have also been planned in UTs of J&K and Ladakh. As these are organized in collaboration with the State Governments they would also lead to more meaningful involvement of State Governments in sports promotion.

Identification of sporting talent scheme

2.6 When asked about the progress under identification of sporting talent scheme which is a component of Khelo India Scheme, number of under-14 and under-17 sporting competitions organized particularly in tribal, coastal and remote areas so far under the scheme with state wise details etc, the Ministry made the following written submission :

" 2720 Talented athletes (Khelo India Athletes) have been identified in 20 sports disciplines and Para Sports Disciplines have been identified under the under Talent Search and Development vertical of Khelo India scheme.

State wise details given below:-

S. No.	State	Male	Female	Total
1	Andaman And Nico Bar	9	7	16
2	Andhra Pradesh	25	23	48
3	Arunachal Pradesh	7	3	10
4	Assam	19	20	39
5	Bihar	8	1	9
6	Chandigarh	27	10	37
7	Chattisgarh	7	21	28
8	Daman & Dui	3	0	3
9	Delhi	132	94	226
10	Goa	11	5	16
11	Gujarat	37	55	92
12	Haryana	214	178	392
13	Himachal Pradesh	5	20	25
14	Jammu & Kashmir	9	13	22
15	Jharkhand	10	17	27
16	Karnataka	71	71	142
17	Kerala	48	75	123
18	Madhyapradesh	40	41	81
19	Maharashtra	165	198	363
20	manipur	45	58	103
21	Mrghalaya	1	2	3
22	Mizoram	16	9	25
23	Odisha	17	35	52
24	Puducherry	2	4	6
25	Punjab	122	76	198
26	Rajasathan	50	38	88
27	Sikkim	2	0	2
28	Tamil Nadu	64	84	148
29	Telangana	41	35	76
30	Tripura	2	6	8
31	Uttar Pradesh	105	66	171
32	Uttarakhand	20	21	41
33	West Bangal	43	57	100
		1377	1343	2720

The Annual Sports Competition vertical of the Khelo India Scheme provides for organizing National level Khelo India Games in two age categories namely under 17 and under 19 . The 1st KISG 2018 was conducted for under 17 age category in New Delhi with participation of

3507 athletes. The 2nd edition of Games, i.e. KIYG, 2019 were conducted in Pune for under 17 and under 19 age categories with participation of 5925 athletes. Athletes from 29 States and 7 Union Territories participated in both games".

Physical Fitness

2.7 When asked about the physical achievement of Vertical 'Physical Fitness' and the number of schools so far benefited by this vertical in various states, state-wise, the Ministry made the following written submission in this regard :

"Physical Fitness of School Going Children vertical aims to evolve a region wise National Fitness Parameters and to provide toolkit to each school to evaluate physical fitness to all school going children. Khelo India Mobile Application was launched in the month of Feb, 2019 may inter- alia provide for a platform for mapping the fitness parameters of the young school going population of the country. For physical fitness assessment, in the Khelo India Mobile Application, 35,528 Schools and 1,16,118 assessors are registered. 40,64,195 student profiles have been created and out of this 22,56,175 number of fitness assessments have been made as on 15.09.2020. The State wise details of numbers of school registered are given below: -

S. No.	State/ Union Territory	Number(s)
1	Andaman & Nicobar Islands	1
2	Andhra Pradesh	200
3	Arunachal Pradesh	66
4	Assam	293
5	Bihar	190
6	Chhattisgarh	260
7	Dadra & Nagar Haveli	8
8	Delhi	867
9	Goa	15
10	Gujarat	801
11	Haryana	1,038
12	Himachal Pradesh	198
13	Jammu and Kashmir	192
	Jharkhand	183

14	Karnataka	6,257
15	Kerala	1,049
16	Lakshadweep	1
17	Madhya Pradesh	888
18	Maharashtra	3,844
19	Manipur	46
20	Meghalaya	18
21	Mizoram	57
22	Nagaland	29
23	Odisha	678
24	Puducherry	30
25	Punjab	1,237
26	Rajasthan	493
27	Sikkim	25
28	Tamil Nadu	1,119
29	Telangana	450
30	Tripura	31
31	Uttar Pradesh	14,181
32	Uttarakhand	432
33	West Bengal	351
34	Total	35,528

In addition, a total of 167810 schools all over the country have been certified as FIT India Schools on the basis of online self-declaration as detailed below: -

S. No.	Name of the State/ Union Territory	No. of FIT India schools on basis of online self-declaration	
1	Andhra Pradesh	8364	
2	Arunachal Pradesh	143	

3	Assam	5743	
4	Bihar	5283	
5	Chhattisgarh	231	
6	Goa	583	
7	Gujarat	39195	
8	Haryana	2205	
9	Himachal Pradesh	2197	
10	Jharkhand	550	
11	Karnataka	9820	
12	Kerala	755	
13	Madhya Pradesh	1636	
14	Maharashtra	1764	
15	Manipur	31	
16	Meghalaya	21	
17	Mizoram	12	
18	Nagaland	39	
19	Odisha	6906	
20	Punjab	3115	
21	Rajasthan	35054	
22	Sikkim	22	
23	Tamil Nadu	22545	
24	Telangana	8788	
25	Tripura	140	
26	Uttarakhand	365	

27	Uttar Pradesh	4922	
28	West Bengal	249	
29	Andaman & Nicobar Islands	405	
30	Chandigarh	198	
31	Dadar & Nagar Haveli	268	
32	Daman & Diu	96	
33	Delhi	1902	
34	Jammu and Kashmir	3489	
35	Ladakh	4	
36	Lakshadweep	32	
37	Puducherry	194	
Unregistered		544	
Total		167810	

Target Olympic Podium Scheme

2.8 The Target Olympic Podium Scheme (TOPS) is a flagship program of the MYAS which is an attempt to provide assistance to India's top athletes. The Scheme looks to add a premium to the preparations of these athletes so that they can win Olympic medals in 2020 and 2024 Olympics. Under the Scheme, the Department of Sports shall identify athletes who are potential medal winners in 2020 / 2024 Olympics. The idea of the Scheme is to also keep an eye in the future and fund a Developmental Group of Athletes who are medal prospects for the Olympic Games in Paris in 2024 and Los Angeles Games in 2028.

The TOPS sponsored athletes gained relative success at the 2016 Rio Olympics and the 2018 Commonwealth Games. P V Sindhu and Sakshi Malik

captured silver and bronze in Badminton and Wrestling respectively at the 2016 Rio Olympics. In the 2016 Paralympic Games, the TOPS Athletes won 2 Gold, 1 Silver and 1 Bronze demonstrating the effectiveness of the Scheme. The recent success of the Commonwealth Games emphasized the efficacy of the Scheme. Out of the 70 athletes who won medals at the CWG, 47 of them were supported under the TOP Scheme.

2.9 In response to a query of the Committee regarding whether a person domiciled in one State could play from another State under Khelo India Scheme etc., the Ministry in their written submission submitted as follows:

"Till now four editions of Khelo India Games have been conducted in U-17, U-21 and U-25 age categories. KISG (U-17), KIYG (U-17 & U-21), & KIUG (U-25).

In U-17 age category, athlete shall represent the State where he/she is studying (School Bonafide Certificate is mandatory).

In U-21 age category, athlete shall represent the State with any one of the following documents :

1. Voter Id
2. State Domicile
3. Collage Bonafide
4. In case of employee (Place of posting)

In U-25 age category, athlete shall represent the College where he/she is studying (College Id or University Bonafide is mandatory)".

2.10 The Ministry submitted following information as regards a written query of the Committee about proposals for infrastructure development received from States/UT Governments:

"Proposals for infrastructure development are received from States/UT Governments both for rural and urban areas. Funds are released to the designated nodal agency nominated by the State/UT Government. There is no system of making direct fund allocation for stadium etc. for village/school. However, eligible entities like Central Government Universities, State Government Universities etc. can directly apply for financial assistance for development of sports infrastructure under this Scheme".

2.11 Regarding the issue of selection procedure for choosing location of indoor stadium and big stadium in the Scheme and scheme for promoting good athletes from school stage itself, the Ministry in their written reply submitted as under :

"As regards indoor stadium, the proposals are submitted by State Government/UT Administration/eligible entities in the form of Detailed Project Report giving therein full justification for the proposed infrastructure. The requirement of indoor stadium is further examined through concerned Regional Centres of SAI. The project is considered for sanction only after receipt of feasibility report and positive recommendations from SAI. The construction of big stadia will be decided by this Ministry taking into account the various facilities available in a State. No proposal in this regard shall be sent by any eligible entity.

As a pilot project, 04 Kendriya Vidyalayas with residential facilities are operational as Sports Schools since October 2019, where-in 90 athletes are currently being provided sports training. Their expenses with regard to boarding, lodging, education, training, competition exposure, medical, etc. is being incurred by the Government of India. Additionally, schools managed by defence and paramilitary forces, like Indo-Tibetan Border Police Public School, Army Public Schools, Assam Rifles Public School have been approved by the Competent Authority as Sports Schools and are in the process of being made operational. Due to Covid pandemic, talent identification process has been put indefinitely on hold until lockdown restrictions are lifted".

2.12 While replying to the queries of the Committee regarding anti-doping agency in the country, activities undertaken towards raising awareness about the anti-doping regulations in the sporting disciplines etc., the Ministry made the following written submissions :

"National Anti Doping Agency (NADA) is the autonomous body under MYAS and is the national organization, which is code compliant by the World Anti Doping Agency (WADA).

As signatory of Copenhagen Declaration on Anti Doping and UNESCO International Convention against Doping (1st February 2007), Govt. of India undertook appropriate measures to adopt the Code at the national and international level, which are consistent with the principles of World Anti Doping Code.

- In terms of the Code an independent organization was to be established as apex national body possessing the primary authority to adopt and implement anti-doping rules, direct the collection of dope samples, the management of test results and conduct the hearings, all at the national level.

- NADA, which was earlier registered on 24th November 2005, was reconstituted on 2nd August 2007 after separating National Anti Doping Laboratory from its control. NADA accepted the World Anti Doping Code on 7th March 2008 and became functional from January 2009.
- In pursuance of the decision, WADA amended the WADA Code 2009 and the Government of India notified the amended the Anti-Doping rules of NADA in 2010 on 5th February 2010 in compliance of WADA code 2009 in consultation with WADA.
- NADA, the national organization responsible for promoting, coordinating and monitoring the doping control programme in sports in all its forms in the country. NADA accepted the World Anti Doping Code and framed the Anti Doping Rules of NADA in 2010 and implemented in conformity with the NADA's responsibility under the code. These rules have been further amended as per WADA Code 2015 and apply to the whole of India and have come into operation with effect from 1st January 2015.
- NADA Anti-doping rules, which are, like competition rules, are sport rules governing the condition under which sport is played and as such are binding on the athletes and Athlete supporting personnel as condition of participation.
- NADA tests more than 3000 athletes every year out of which about 75-150 athletes are found dope positive and appropriate disciplinary action is taken against them.

The Governing Body of NADA

- The management and the affairs of NADA vest with the Governing Body comprising of Minister for Youth Affairs & Sports as Chairman, Secretary (Sports), as Vice-Chairman with 5 Members experts from outside and the Director General of NADA as Member Secretary.
- NADA is funded by MYAS by means of grant.

Primary Functions of NADA:

- Adopting and implementing anti-doping rules and policies, which conform to the World Anti-Doping Code.
- Dope sample collection of Sportspersons across the country.
- Result management following Anti Doping Rule Violations.
- Providing Awareness about Anti Doping measures for Athletes, Coaches and Support staff through education and research.

Dope Testing

The dope sample collection takes place mainly in place of the training locations and also during the sports event conducted across the country. In the recent years, NADA has started dope testing in national, state, university, and school level events conducted across India.

Result Management

Anti Doping Disciplinary Panel (ADDP)

Set up as per the current ADR of NADA 2015 under the Chairmanship of a retired District Judge and at present, the panel consists of 15 members with five bench hearing the anti doping rule violations. Each bench consists of one expert from Legal, Medical and Sports field. Athletes found guilty of violating Anti Doping Rules of NADA are given an opportunity to present themselves before the hearing panel and explain their cases to the hearing panel on the date and time fixed by the Panel.

Anti Doping Appeal Panel (ADAP)

ADAP set up as per the current ADR of NADA 2015 under the Chairmanship of a retired High Court Judge and Sr. Advocate of Supreme Court. The panel consists of six members with two medical experts and two eminent sportspersons including two Chairmen. The panels regularly meet and hear the appeal cases.

Education Cum Awareness Program

NADA regularly conducts education/awareness program on doping in sports and dissemination of information, educating the sportspersons, coaches and support personnel on the ill effects of doping through teaching sessions/seminars/workshops and organizing dope tests on athletes both in-competition and out-of-competition.

Further with the increase number of ADRVs in the state and university level, NADA has launched the “Mass Athlete Awareness Program Against Doping in Sports” (MAAPAD) in 2016 with an objective to deal with the fight against doping across the country. The program has been conducted at various places across the country during sport events/training sessions conducted by NSFs, Association of all Intra Universities, SAI centres, SAI Training Centres (STCs), School Games Federation and Services Sports Control Boards.

For the programs conducted under the MAAPAD initiative, NADA provides a financial support of upto INR 40,000 for each program conducted at various centers. Further, to broaden the outreach program and to strengthen anti doping activities in region, NADA has identified five

(5) regional centres to increase the anti-doping education and awareness at all levels of sports in the country, and 5 regional coordinators (North, West, South, East and North East) are engaged. More than 50 anti doping awareness cum education program have been conducted by every year for the past few years.

Anti-Doping Awareness Program was conducted by NADA during the KIYG at Pune over a period of 10 days from 7th to 16 Jan 2019 with four sessions each day. During the games, a total of 40 awareness sessions were conducted by NADA officials/ experts with the support of independent observers and regional coordinators with mass participation of athletes".

Chapter - III Budget Allocation

In their submission to the Committee, the Ministry has stated as follows:

"As per the Scheme, the indicative financial outlay for implementation of the Scheme during its currency (from Financial Year 2017-18 to 2019-20) is tabulated below :

S. No	Financial year	Estimated Expenditure (₹ in crore)		
		Recurring	Non-recurring	Total
1.	2017-18	347	180	527
2.	2018-19	402	175	577
3.	2019-20	477	175	652
TOTAL		1226	530	1756

The actual financial year-wise funds allocated for the Scheme is as under:

Year	Allocation		Expenditure
	Budget Estimate	Revised Estimate	
2017-18	350.00	350.00	346.99*
2018-19	520.09	500.09	342.24**
2019-20	500.00	578.00	506.56 (as on 17.02.2020)
Total	1350.09	1428.09	1195.79

* Includes expenditure on pre-revised Khelo India from April to October, 2017.

**An amount of ₹ 125 crore was re-appropriated from Khelo India Scheme to meet the requirement of funds to implement an Arbitration Award by Supreme Court of India. As such, the actual availability of funds under Khelo India Scheme for the year 2018-19 was ₹ 375.09 crore."

3.2 The Budget speech 2020-2021 provides that for MYAS , the BE (2019-20) is 2,217 Cr; RE (2019-20) is 2,777 Cr and BE (2020-21) is 2,827. There is an insignificant increase from the RE (2019-20) to BE (2020-21) i.e. approx ₹ 50 Cr. It includes both the departments i.e. Department of Youth Affairs and Department of Sports.

3.3 The Ministry of Youth Affairs and Sports in their power point presentation informed the Committee that allocation for SAI in four successive years is as follows:

Year	Budgetary Allocation (₹ Cr)
2016-17	438.20
2017-18	495.73
2018-19	395.00
2019-20	450.00

3.4 The Committee has been apprised that after the budget specific sanctioning of project, the first installment is issued. The second installment is released after the utilization and physical progress report of 70% fund is received. The presentation made by the Department shows that while the sanctioned amount is about ₹. 1100 crore, the released amount is ₹. 500 crore. The problem comes in term of Utilization Certificates (UCs). The UCs and Physical Progress Report is received. Then, officers from the Regional Centre of SAI visit the spot for monitoring and inspect regarding quality of work done etc. and on the basis of their report, the next installment is issued .

3.5 The Ministry has apprised the Committee that the Khelo India Scheme is a Central Sector Scheme. Sharing of funds is done only in Centrally Sponsored Scheme. As such there is no sharing of funds with States.

3.6 During the examination of the subject, when the Committee sought to know about the increase of budgetary allocation and details of issue taken up with the

Ministry of Finance for increase in budgetary allocation, the representative of the Department stated that they had taken up the issue with the Ministry of Finance. However, the SAI budget was reduced thereafter. He further added that the annual budget should be at least ₹. 1,000 crore so as to be counted somewhere in the global scene.

Re-appropriation of Funds

3.7 As regards re-appropriation of funds, following information was submitted to the Committee :

"The competent authority for re-appropriation of funds from the budget head of the scheme to other head of the scheme to other heads of the same scheme or other scheme is the Parliament of India and all re-appropriations in this Ministry had been done with the approval of Secretary (Exp.) after getting the approval of Parliament through Supplementary Demands for Grants."

3.8 The Ministry further in a brief note added as follows:

"A sum of Rs.125.00 crores was required to be deposited in the Registry of the Hon'ble High Court of Delhi in part implementation of an Arbitration Award in the matter of Pico Deepali Overlays Consortium Vs. erstwhile OC CWG 2010 in the context of CWG 2010. This Ministry had exhausted all available legal channels including filing an SLP before the Hon'ble Supreme Court of India in the matter but lost. The need for depositing the award money in the Hon'ble High Court of India arose because the Income Tax Department had also raised IT demand against the Firm and it was upto the Hon'ble High Court to decide whether the awarded money was to be released to the Awardee or the IT Department.

MoF had accepted the demand of this Ministry for Rs.163.00 crores in the case in the 1st Supplementary but instead provided only a token of Rs.1.00 lakh in acceptance of our demand.

The matter was reviewed in the Ministry and a savings of Rs.125.00 crores was located from the Khelo India allocation of 2018-19. It was decided to utilize this surplus money and seek fresh funds for meeting the left over requirement. Approval of the Ministry of Finance, Deptt. of Economic Affairs (Budget Division) to the said re-appropriation was also obtained and re-appropriation orders was issued by the IFD accordingly. The funds were thus utilized for part implementation of the aforesaid Award.

It is submitted that funds were not diverted from the Khelo India as such but since there was surplus funds which could not be utilized in Khelo India, surplus funds to the extent of Rs.125.00 crores were utilized elsewhere; otherwise these funds would have lapsed being remaining utilized.

As regards recoupment of the re-appropriated funds from Khelo India, it is submitted that funds under various Schemes (including Khelo India) are projected in the BE & RE as per requirement. Re-appropriation from one Scheme to another head is done when the funds are surplus. Approval of MoF is also taken as per requirement. The Scheme from which re-appropriation is done is not allowed to suffer because of such diversion."

3.9 When asked about the feasibility of State government changing the allocation made under the Scheme to some other scheme and whether there is any nodal officer for the purpose of ensuring completion of a project under the Scheme, the Ministry made the following written submission :

"There is no provision under the Scheme or the General Financial Rules which allows State governments to change the allocation made under the Scheme to some other Scheme. It is the responsibility of the concerned State Government/UT Administration/ Grantee to ensure timely completion of the project/programme sanctioned under the scheme. The Scheme also provides for a Monitoring Committee which holds regular meeting to evaluate the progress of the projects sanctioned in a particular area. One representative of this Ministry is also a member of the Monitoring Committee".

CHAPTER IV

Verticals of the scheme 'Khelo India'

The Ministry have informed that there are 12 verticals of the Scheme Khelo India. Following information has been provided by the Ministry in this regard:

Play Field Development

4.2 It aims to establish Playfield Associations at State level for preserving, protecting, developing and promoting Playfields and creation of database of Playfields. Data of 2827 Playfields already mapped along with GPS Location, Timings, Sports, Amenities, Contact Details, Review and Ratings, which is available in Khelo India Mobile Application.

Community Coaching Development

4.3 Training of Community Coaches is of critical importance as it would aid in bringing out potential sportspersons in far and near places. It is a utilitarian idea of Department of Sports under the Scheme. Approximately, 2000 trainers have been trained. Lakshmbai National Institute of physical Education(LNIPE) is implementing the Community Coaching development vertical of Khelo India Scheme. In response to a question, the Ministry informed that "The Community Coaches of each training course are thoroughly tested and examined through written test, practical examination and feedback form before certification. The Community Coaches trained under Khelo India Scheme are not appointed as coaches. After training, they go to their respective place and train the community.

Under the Community Coaching Vertical, 214 Master Trainers have been trained.

State Level Khelo India Centres

4.4 It aims at utilization of Sports Infrastructure belonging to States/ UTs through suitable MoU and provide support for engagement of Coaches, providing day boarding facilities, stipend to trainees etc. 5102 trainees are covered under 46 State Level Khelo India Centres of SAI. 04 Kendriya Vidyalayas have been adopted as

State Level Khelo India Centres and are to be operated as residential Sports Schools with total capacity of 150 students in the first year.

Annual Sports Competitions

4.5 It aims to showcase sporting skill and to create a platform for talent sporting and providing development pathways for gifted and talented children to achieve excellence. The 1st KISG 2018 were conducted from 31st January to 8th February 2018 in New Delhi with participation of 3507 athletes. The 2nd edition of Games, i.e. KIYG, 2019' were conducted in Pune from 9th January to 20th January, 2019 with participation of 5925 athletes. Athletes from 29 States and 7 Union Territories participated in both games.

Talent Search and Development

4.6 Under the earlier NSTSS, talented sportspersons were identified and nurtured so as to enable them to participate in National and International sports events, win medals and bring laurels to the country. The scheme will be operated through State/UT Governments. The guidelines for implementation of the scheme had been issued to all States/UTs on 20.02.2015. However, while modalities of rolling out the Scheme across the country was in progress, as per advice of the Ministry of Finance, NSTSS was subsumed to "Khelo India" Scheme in 2016-17.

The Ministry made the following written submission in response to a query of the Committee:

"The Khelo India Athletes (KIAs) are being funded on a uniform basis as per the approved expenditure norms for training in India as stated below:-

Sl. No	Head	Amount (In ₹)
1	Coaching	75,000/- per annum per Athlete
2	Sports Science	50,000/- per annum per Athlete
3	Management	25,000/- per annum per Athlete
4	Diet Charges	480/- per Athlete per day for 330 days
5	Lodging Charges	36,000/- per annum per Athlete

6	General Kitting	20,000/- per annum per Athlete
7	Recurring expenses for consumables, equipment, game specific kitting	50,000/- per annum per Athlete
8	Domestic travel/ competitions & related expenses	60,000/- per annum per Athlete
9	Educational Tie-up	30,000/- per annum per Athlete
10	Out of Pocket Allowance	120000/- per annum per Athlete
11	Medical Insurance	3900/- per athlete per annum
	Total	₹. 6,28,400.00

The KIAs are eligible to be funded entirely as per the above norms.

The funds provided under the Talent Search & Development and Support to National/Regional/ State Sports Academies are given below:-

(in ₹)

S. No.	Particular	2018-19	2019-20	Total
1	Talent Identification and Development	2,91,19,682/-	42,78,04,283/-	45,69,23,965/-
2	Support to National/Regional/State Sports Academies	26,02,39,206/-	16,87,31,018/-	42,89,70,224/-
3	Support to National/Regional/State Sports Academies-Non-Recurring	20,77,29,024/-	23,56,05,459/-	44,33,34,483/-
4	Out of Pocket Allowance	9,17,40,000/-	32,27,90,000/-	42,45,30,000/-
	Total	53,88,27,912/-	116,49,30,760/-	175,37,58,672/-

Creation/Upgradation of Sports Infrastructure

4.7 Out of the four schemes being implemented by the Government of India before launching of the Khelo India Scheme, one i.e., Urban Sports Infrastructure Scheme (USIS) was directly related to the sports infrastructure. The USIS was in operation during 2010-11 to 2015-16. Total number of 62 projects for creation of sports infrastructure were sanctioned at total estimated cost of ₹ 324 Cr. Out of 62 sanctioned projects, 5 projects were foreclosed, 38 projects have been completed and 19 projects are under progress.

An independent evaluation study of USIS was carried out by the Ministry through M/s Gayatri Rural Educational Society (GRES), Srikakulam. The study was concluded in the month of October, 2013 and report was submitted in June, 2015. Findings / suggestions and recommendations in the report were as follows :

- i. Urban Sports Infrastructure by way of constructing Stadiums were to be developed in three different levels such as
 - a. International Level Sports Infrastructure
 - b. National Level Sports Infrastructure
 - c. District Level Sports Infrastructure
- ii. The study proposed to cover Area in above three categories as follows:
 - a. **INTERNATIONAL LEVEL:** Sports Infrastructure (Construction of Stadiums) should be developed in all Metro Cities.
 - b. **NATIONAL LEVEL:** Under national Level, Stadiums should be developed in all State Capitals.
 - c. **DISTRICT LEVEL:** Under District Level , Stadiums are to be developed at each District Head Quarters or near to the District Head Quarters.
- iii. It was brought out that the Swimming Pools are not sufficient, hence it is essential to develop more swimming pools.
- iv. The study brought out that it is essential to develop Sports Academies, Clubs and Promotional Schemes which are to be encouraged in rural as well as urban areas.

4.8 From an outlay of ₹ 1,756 Cr for 03 years, ₹ 1143.33 Cr have been sanctioned for sports infrastructure. This means approx 65% of the total outlay of the Khelo India Scheme is meant for creation/upgradation of sports infrastructure. This shows the significance of sports infrastructure in the scheme of things.

4.9 The stated objective of this vertical is bridging gaps in sports infrastructure. 168 Sports Infrastructure projects have been sanctioned and the sanctioned amount is ₹ 1143.33 Crores. The released amount is ₹ 584.75 Crores. In regard to progress, it has been conveyed by the Ministry that 8 projects have been completed, 11 projects are nearing completion and 81 is to be started by Grantees.

4.10 Ministry has, in a written reply, submitted that operational Guidelines on utilization and creation / up-gradation of sports infrastructure scheme containing brief specifications of the sports infrastructure covered under the scheme have been circulated to all State/UTs.

4.11 It has also been submitted in writing that the projects are implemented through CPWD/ State PWD or Central/State PSUs., and the contractors are selected by them. The projects are sanctioned in favour of State/UT Govts., or eligible entities and the Ministry have no role in selection of the contractor. State Governments and UT Administrations are sovereign and responsible entities and hence the Department relies on them for proper execution of projects following established and laid down procedures.

4.12 Monitoring is done by calling for reports periodically, having meetings with representatives of States, visits by Officers wherever possible, etc. No specific agencies have been entrusted for monitoring of fund utilization/project implementation.

4.13 While the stated objective is to bridge gaps in sports infrastructure and 168 sports infrastructure projects have been sanctioned, only 8 projects have been completed, 11 are near completion and 81 are yet to be started by Grantees. Out of

the sanctioned amount of ₹ 1143.33 Cr, an amount of ₹ 584.75 Cr has been released.

4.14 In this period, 2,522 potential sporting talents have been identified and 99 Academies (88 residential) have been accredited for 20 sports. The funding is @ ₹ 5.08 lakh/pa per athlete for residential training.

Support To National/Regional/State Sports Academies

4.15 It aims to provide financial assistance for establishment, operation and maintenance of Sports Academies in respect of identified sports disciplines. A total of 99 Academies (SAI, State Govt./Central Govt. and Private) have been accredited for the training of the KIAs selected under Talent Identification and Development vertical of the Khelo India scheme. The selected Athletes have the option of joining the accredited academies and 1313 athletes have joined accredited academies so far. The total cost per trainee per annum under the norms for the funding of residential KIA under accredited sports academies is ₹ 6,28,400/-.

In a written submission, the Ministry has stated as follows:

"Under the Vertical of 'Support to National/Regional/State Sports Academies', as on date 154 Academies (SAI & Non-SAI) have been accredited for the training of the KIAs .

The selection of the Academies is based on the evaluation matrix approved by the High Powered Committee.

The selected KIAs are trained in the accredited academies for a period of up to 08 years subject to their improvement in performance. Financial assistance is also provided to the academies for the training of these athletes which includes expenditure towards training, sports equipments, sports kit, Diet, lodging, education etc. Further, Out of Pocket Allowance @ ₹ 10000/- per athlete per month is credited to the account of the athletes directly."

Physical Fitness of School going Children

4.16 Under the vertical 'Physical fitness of school going children' whose allocation is ₹ 75 Cr, the number of National/Regional Trainers is 3133. The number of children assessed using Khelo India App 4,15,274. The target for assessment using Khelo

India App is 25 lakh by 2019. Fit India Movement has been launched under this vertical.

Sports for Women

4.17 The vertical 'Sports for Women', is meant for encouraging participation of women in sports and organizing national level sports events for women and the allocation for the vertical is ₹ 30 Cr. A support of ₹ 3 crore had been given to Boxing Federation of India to conduct International Boxing Association (AIBA) World Women Boxing Championship 2018. In 2019-20, the pilot project for Under-17 Girls as 'Khelo India Girls Football League' for weekly events was approved for a grant of ₹ 1.66 Crore. Further, to encourage and promote participation of girls / women in easy to play / Priority sports, such as, Volleyball, Cycling, Basketball, Kabaddi, Mallakhamb, Kalaripayattu, Rowing and Swimming, respective NSFs have been requested to submit similar proposals.

Sports For Peace And Development

4.18 This is an innovative step of the Department. This vertical is implemented by the Ministry and not SAI. This vertical has some strategic implications definitely beyond the arena of Sports and Sports is a tool here to achieve the means of peace and development.

4.19 It aims to organize village level competitions in respect of sports disciplines popular in the State of J&K for positive engagement of youth and similar efforts in case of other extremism and terrorism affected areas. The Government of India, under the Special Package for J&K is providing funds to the tune of ₹ 200 crore for enhancement of sports facilities in the State.

On being asked by the Committee as to how many infrastructure projects were there in Jammu and Kashmir and especially Jammu out of sanctioned 188 infrastructure projects, the Ministry submitted as under:

Under Khelo India Scheme, following projects of sports infrastructure have been sanctioned in Jammu & Kashmir, including Jammu:

S. No.	Name of the project	Sanctioned amount (₹ in lakh)
1	Construction of Synthetic athletic track at Islamic University of Science and Technology (IUST) Awantipora, Pulwama	609.00
2	Construction of Synthetic Athletic Track at District Head Quarter Bandipora	698.00
3	Construction of Synthetic Hockey Field K. K. Hakhu Hockey Stadium, Jammu	550.00
4	Construction of Synthetic Hockey Field at Pologround, Srinagar	549.00

4.20 Total financial assistance of ₹ 21.40 crore sanctioned for conducting sporting activities in 93 Districts(as identified by Ministry of Home Affairs) of 13 States (Left Wing Extremism Affected Areas / North Eastern States / Jammu & Kashmir) for providing opportunity to the residents of the State for engaging sporting activities and thus weaning away the youth from disruptive activities.

Promotion of Sports among persons with disabilities

4.21 It aims at creation of specialist sports infrastructure for persons with disabilities to make the stadia disabled friendly/ barrier free and to organize the sports activities. Financial assistance was given to Special Olympic Bharat (SOB) for organizing various activities such as training of coaches, holding district games, State competition and National level games in 2017-18. Financial assistance was also given to Paralympics Committee of India (PCI) to conduct Indian Open Para Athletics Championship, 2018 (International Paralympics Committee Approved) held at Bangalore from 10th to 12th July, 2018.

Promotion of rural and indigenous/tribal games.

4.22 Under the earlier scheme of PYKKA which was implemented from 2008-09 to 2013-14, Grants-in-aid was being provided to States/UTs for

- (i) development of playfields in village/block Panchayats and

(ii) holding of annual competitions.

The Infrastructure grant for development of basic sports infrastructure in village/block Panchayats under that scheme was as follows:

S.No.	Component	Village Panchayat	Block Panchayat
1.	One-time Capital Grant for leveling of playfields, etc. (in the ratio of 75:25 between centre and states; and 90:10 in the case of special category States / North- Eastern States.	₹ 1 lakh	₹ 5 lakh
(100% central grant)			
2.	Annual Acquisition Grant for 5 (five) years, for sports kit/ equipment.	₹ 10,000/-	₹ 20,000/-
3.	Annual Operational Grant for 5 (five) years, for maintenance expenses, including honorarium to Kridashrees.	₹ 12,000/-	₹24,000/-

The Khelo India scheme has a dedicated vertical 'Promotion of rural and indigenous/tribal games' for promotion of traditional sports. Ek Bharat Shreshtha Bharat (EBSB), which aims to enhance the interaction between people of diverse cultures living in different States & Union territories to enhance the mutual understanding amongst people, has been implemented under this vertical. 41 events conducted for disciplines, including rural and indigenous/tribal games, namely Mallakhamb, Kalaripayattu, Yachting, Kho-Kho, Handball, Table Tennis and Roll-ball under this programme.

Apart from Organizing EBSB programme, it has been decided to support 04 indigenous games/sports namely Thang-Ta, Gatka, Kalaripayattu & Mallakhamb under this vertical and projects sanctioned for infrastructure, equipment, training and demonstration/competition events ₹ 6.43 crores have been sanctioned for the projects.

The amount sanctioned for all the 04 Indigenous Sports in the Financial Year 2019-20 is ₹ 5.21 crores which includes the followings:

- a. Infrastructure creation/upgradation and Sports Equipment: of ₹ 3.6 Crores.
- b. Coach Training Programme: ₹ 28 Lakhs (120 coaches were benefitted)
- c. Out of 21 coaches, 16 coaches were appointed @ ₹ 40,000/- approx. per month per coach.
- d. Scholarship for 335 Medal Winners of Mallakhamb, Kalaripayattu, Gatka and Thang-Ta (₹ 10,000/- per athlete for a period of one year).

4.23 In a written submission to the Committee, the Ministry has furnished the funding pattern of the Revamped Khelo India Scheme which is as under :

No.	Khelo India Component	Funding pattern
1.	Play Field Development	Funding: The platform of National Playing Field Association of India (NPFAl) will be leveraged for preserving and promoting open play spaces for community sports requirements. A one-time seed money of upto ₹50 lakh will be given to States/UTs, depending upon size and population, for setting up playfield association, in case a State Playing Field Association has not already been set up by the concerned State/UT. Funds will also be provided for meeting recurring expenditure of such Associations at the rate of ₹12 lakh per annum as well as for development of model playing fields in States/UTs. An amount of ₹ 25 crore will be set aside for the purpose.
2.	Community Coaching Development	a. Content Development: In the first year, an amount of ₹ 5.00 crore will be kept

		<p>aside for development of curriculum, teaching methodologies, tool-kits, online resources, etc., through widespread brainstorming with experts, both domestic and international.</p> <p>b. Training: Training of Physical Education Teachers (PETs) /Volunteers as Master Trainers entails expenditure on travel, accommodation, content development, training material, faculty charges, etc., and it is estimated that an expenditure of ₹1,00,000/- per Master Trainer will be incurred on the said training. About 2000 PETs/Volunteers will be trained as Master Trainers annually entailing an annual financial implication of ₹25 crore.</p>
3.	State Level Khelo India Centres	<p>Funding : Each of these State Level Khelo India Centres will be provided an annual grant for the purpose of engagement of coaches/part-time coaches, and expenditure on equipment, proper field of play, consumables, day boarding facilities, physiotherapists, etc., as well as requirement for recurring expenditure including beneficiary support, repair & maintenance. A mega Centre would entail a cost of upto ₹3.00 crore while a small centre would have an implication of upto ₹ 0.75 crore. ₹1.50 crore is adopted as the average cost estimate for a normal centre. All Khelo India Centres will prominently display the Khelo India branding. Apart from this, funding will also be provided to set up Extension Centres, mainly in schools and colleges, which would be modelled on SAI Extension Centre Scheme.</p>
4.	Annual Sports Competitions	<p>Funding: These Competitions will be held in the true spirit of the Olympic Movement in association with the Indian Olympic Association and the participating National Sports Federations (NSFs). Each set of competitions will see participation of about 10,000 athletes and officials. Accordingly, an amount of ₹35 crore will be earmarked annually for conduct of each set of</p>

		competitions. Thus, an amount of ₹ 70 crore per annum will be required. Additional funding requirements, if any, shall be met through mobilizing Corporate Social Responsibility (CSR) support.
5.	Talent Identification and Development	Funding : An amount of ₹10 crore annually will be earmarked for maintenance of the Online Portal, identification of sporting talents through different avenues, including through advanced scientific profiling, short listing of talents and recommending the best talents for providing support. Identification of sporting talent will involve conduct of pan-India trials involving about 50,000 to 1,00,000 children by Talent Scouts (to be engaged for the purpose), in association with States/UTs. An amount of ₹50 crore will be earmarked annually for providing annual financial assistance, at the rate of ₹5.00 lakh per annum for 1000 athletes, for a period of 8 years, to identified athletes, under a Long Term Athlete Development Programme. Thus, ₹60 crore (₹50 crore for talent nurturing towards Training / Coaching, Consumables & Equipment, Sports Nutrition support, Sports Science Support etc., and ₹10 crore for maintenance of online portal, Identification of Talent through trials, shortlisting of identified talents through Scientific profiling etc.). In the second year, when additional 1000 athletes are added, ₹ 110 crore (₹ 50 crore each for first year and second year athletes for their talent nurturing and ₹ 10 crore for talent search and development) and so on. The expenditure will be incurred on various components mentioned above and no fee/scholarship will be paid to the athlete.
6.	Utilisation and Creation/Upgradation of Sports Infrastructure	Funding: An amount of ₹50 crore (at an approximate cost of ₹25 crore per University, which may go upto ₹50 crore per University depending on actual requirement) will be earmarked for supporting hubs of sporting excellence. A total of upto 4 such centres are proposed to be set up per year with

		<p>supplementary support from the UGC. These centres will cater to both University athletes as well as National level athletes. An amount of ₹95 crore per annum will be earmarked for funding other sports infrastructure to bridge critical infrastructure gaps in the country.</p>
7.	Support to National/Regional/State Sports Academies	<p>Funding: An amount of ₹60 crore will be earmarked for need based support for both creation of sports infrastructure and technical assistance in terms of coaches, sports science support, etc. to Sports academies on merit. Out of this, ₹ 40 crore will be recurring expenditure and ₹ 20 crore non-recurring expenditure. The recurring expenditure will be incurred for engagement of High Performance Director, Coaches, Support Staff, Consumables, monitoring and performance measurement systems, competition exposure, education, etc. The non-recurring expenditure of ₹ 20 crore will be incurred to fund critical infrastructure gaps, including equipment, in such academies.</p>
8.	Physical Fitness	<p>Funding: An amount of ₹25 crore will be earmarked for the component. While in the period funds will be utilised mainly in formulating and firming up standards and protocols for credible measurement of fitness levels of school going children by measuring fitness levels in various representative groups, running programs for enhancement of physical fitness levels among children whose fitness have been measured, re-measuring their fitness levels, analyzing the data collected to measure the efficacy of various fitness programs implemented, and deriving empirical evidence therefrom to freeze protocols for such programs, from the third year onwards, the emphasis will be more on enhancing the fitness levels of school going children, while continual upgradation of the protocols will also be undertaken based on experience gained and feedback from stakeholders, clients and experts.</p>

9.	Sports for Women	Funding: These Competitions will be held in the true spirit of the Olympic Movement in association with the Indian Olympic Association and the participating NSFs. The competitions will see participation of about 3000 athletes and officials. Accordingly, an amount of ₹10 crore is earmarked for conduct of the competitions.
10.	Sports for Peace & Development	Funding: An amount of ₹15.00 crore will be earmarked for the purpose. Out of this, ₹5.00 crore will be earmarked for support to State Governments and ₹10 crore will be set up as a challenge fund for supporting Sporting Clubs and teams in disturbed areas. Suitable criteria will be laid down in this regard by co-ordination with Central Armed Police Forces (CAPFs) as part of Civic Action Plan of Ministry of Home Affairs.
11.	Promotion of sports among persons with disabilities.	Funding: An annual grant of ₹15 crore will be utilized for classification of Athletes, training of Indian classifiers, and setting up/supporting Specialized Sports Training Centres for people with disabilities, coaching development, scholarships for coaching diploma both by differently abled persons and able-bodied persons seeking coaching for training para-athletes, and competitions.
12.	Promotion of rural and indigenous/tribal games.	Funding : An annual grant of ₹20 crore for the first year and ₹ 15 crore each for second and third year will be earmarked for promoting Indigenous Games for holding annual National competitions (with expected participation of around 3500 participants), installing, maintaining and upgrading the interactive website and supporting critical infrastructure where required. An Organising Committee comprising representatives from the Government of India, State Governments, NSFs, and other stakeholders will be constituted for smooth conduct and delivery of the competitions under the component. Out of this, ₹5.00 crore may be used for supporting NGOs and Sports Federations/Associations promoting rural and indigenous/tribal games.

4.24 As regards the role of State Government under the Khelo India Scheme, the Ministry have replied that :

"The detailed role of State Government are summarized below:

S. No.	Name of vertical	Role of State Government
1.	Play Field Development	Setting up of Playfield Association at State and District level. Geo-Tagging for registration of existing playfields and map them on the GIS platform. (ii) To affiliate State Level Playfield Association with the National Play Field Association of India
2.	Utilisation and Creation/Upgradation of Sports Infrastructure	To submit the proposal for seeking grant in a form of Detailed Project Report (DPR). (ii) Execution of the sanctioned project as per conditions of the Operational Guidelines. (iii) Submission of UC for the grant and other supporting documents.
3.	Sports for Peace and Development	To conduct sports activities through District Administration in the areas identified by Ministry of Home Affairs (MHA) (ii) Submission of UC for the grant and other supporting documents.
4.	Community Coaching Development	To depute PETs for a short term Community Coaching Development Programme as Master Trainers. (ii) To utilize the services of trained Community Coaches for training at different levels. (iii) To utilize the services of Master Trainers for training of further community coaches.
5.	State Level Khelo India Centres	(i) To submit proposal for setting up of State Level Khelo India Centres. (ii) To make available the Sports

		infrastructure. (iii) Management of the Centres jointly with MYAS/ SAI.
6.	Annual Sports Competitions	To send their teams for the identified sports disciplines for participation in Annual Sports Competitions. (i) Hosting of the National level games by rotation. (ii) To conduct lower level competitions in identified sports disciplines for selecting the teams to participate in National level competition.
7.	Talent Search and Development	State Governments will be involved for implementation, supervision and monitoring.
8.	Support to National/Regional/State Sports Academies	(i) To submit proposals for accreditation of State Sports Academies under Khelo India Scheme. (ii) To induct the talent in players identified under Khelo India Scheme in State Sports Academies.
9.	Physical Fitness of School going Children	Training of trainers programme are organized jointly with the State Govt.
10.	Sports for Women	To depute teams to participate in the National level competitions in association with the concerned Sports Associations/ Federations.
11.	Promotion of Sports among persons with disabilities	To depute teams to participate in the National level competitions in association with the concerned Sports Associations/ Federations.
12.	Promotion of rural and indigenous/tribal games	State Govt. will be part of the Organizing Committee for conducting Annual Competitions in rural and indigenous/ tribal games.

4.25 The following States and UTs have not been awarded any project under Khelo India scheme due to reason indicated :-

S. No.	Name of State/ UT	Reasons
1.	Bihar	(i) Three proposals received from the State Government are incomplete. Deficiencies conveyed to State Government. (ii) One project of construction of Multipurpose Indoor Hall at Nawada was sanctioned at a cost of ₹ 8.00 crore and sanction orders for release of ₹1.00 crore was issued on 18.02.2019. However, funds could not be released due to non-activation of EAT Module of PFMS Portal by the State Government.
2.	Goa	Five proposals were received from Goa, which are under examination.
3.	Meghalaya	No proposal has been received from Meghalaya.
	UTs	
4	Andaman & Nicobar	Three proposals have been received and referred to SAI for technical examination
5	Chandigarh	One incomplete proposal has been received.
6	Dadar & Nagar Haveli	No proposal has been received
7	Daman & Diu	No proposal has been received
8	Lakshadweep	Two incomplete proposals have been received.

4.26 In reply to queries regarding guidelines, procedure for setting up of projects in states and status of projects under various verticals of the scheme, the Ministry in their written reply stated that the projects from States are received through the respective State Governments who assess the feasibility of the projects and recommends for sanction. Proposals received in the Ministry are examined for technical feasibility by the SAI. Officers of SAI nearest to the location of proposed

project visit the site and submit their report following which the same is taken up for consideration. The proposal will be first considered by Project Appraisal Committee and their recommendation will be placed before Departmental Project Approval Committee (DPAC). The details of sports infrastructure approved by DPAC and cleared are enclosed as **Annexure II**.

4.27 In reply to further query regarding equal distribution of projects among states particularly states which are not evincing interest in implementation of the Scheme, the Ministry in their written reply submitted as follows:

"Grant of proposals is done based on the demands projected by grantees as implementation is to be done by the Grantees themselves on land owned by them. Thus, only when Grantees seek financial assistance for any project covered under the Khelo India Scheme are projects sanctioned subject to their feasibility and availability of funds. Operational Guidelines have also been issued for grant of sports infrastructure to eligible entities. The guidelines elaborately lay down the criteria to be satisfied by the proposal. Only such proposals which meet the requirements of the scheme, operational guidelines, and are also found technically feasible are taken up for consideration first by a Project Appraisal Committee and then a Project Approval Committee chaired by Secretary (Sports) for sanction of funds. However, the endeavour of the Department is to ensure that the distribution of funds is spread out across the country as far as possible".

4.28 When asked about the number of Khelo India centres established out of the purported goal of 1000 etc., role of local Member of Parliament in the scheme, the Ministry in their written reply have stated as follows:

"1,000 Khelo India Centres (KICs) are planned to be established over a period of 04 years. In the current year, 100 KICs are planned to open. As of now, proposals from 02 State/UTs have been received and are under consideration. However, no new KIC has been established yet. The State/UT sports department is the implementing agency for this project. The respective State/UT Sports department has been entrusted with the task to shortlist the KICs in all their districts. Since a consolidated proposal has to be prepared by the respective State/UT sports department from all its districts after judiciously evaluating the availability of past Champion athletes in each district, the existing sports culture in the district, aligning the sports disciplines with the One-State-One-Game (OSOG) philosophy, etc. all proposals at present are to be routed through the respective State/UT sports department as per the approved guidelines".

4.29 When asked about the acceptance of the certification of the programme under the Community Coaches Development Programme, the Ministry in their written reply stated as follows:

"Under the Community Coaching Development vertical of the Khelo India Scheme, short term duration refresher/orientation courses are organized. Certificates issued for such courses are treated as an additional qualification. The curriculum for standard coaches may get approved under the National Sports Education Board (NSEB) which is proposed to be set up by mid-2021".

4.30 On a query as to how the quality of the infrastructure is ensured, benchmark fixed, Standard of quality etc. for creating sports infrastructure, the Ministry in their written reply stated :

"Project proposals when received in this Ministry are first technically examined by the Infrastructure Division of the SAI for providing feasibility report. For each project sanctioned under the scheme, a Monitoring Committee is constituted to watch the progress of execution of the project, including ensuring quality work. Second and subsequent installment of the sanctioned grant is released on receipt of the satisfaction report of Monitoring Committee. In order to ensure the quality of work and execution of the project by following all laid down norms/standard, a condition is incorporated in the sanction order under the Scheme that the project should be executed by CPWD/PWD of Central/State PSU".

4.31 When asked about the progress made under identification of sporting talent scheme, the Ministry furnished State wise details of 2720 Talented athletes (KIAs) which have been identified in 20 sports disciplines and Para Sports Disciplines under Talent Search and Development vertical of Khelo India scheme which is as follows-

S. No.	State	Male	Female	Total
1	Andaman And Nicobar	9	7	16
2	Andhra Pradesh	25	23	48
3	Arunachal Pradesh	7	3	10
4	Assam	19	20	39
5	Bihar	8	1	9
6	Chandigarh	27	10	37
7	Chattisgarh	7	21	28

8	Daman & Dui	3	0	3
9	Delhi	132	94	226
10	Goa	11	5	16
11	Gujarat	37	55	92
12	Haryana	214	178	392
13	Himachal Pradesh	5	20	25
14	Jammu & Kashmir	9	13	22
15	Jharkhand	10	17	27
16	Karnataka	71	71	142
17	Kerala	48	75	123
18	Madhyapradesh	40	41	81
19	Maharashtra	165	198	363
20	Manipur	45	58	103
21	Meghalaya	1	2	3
22	Mizoram	16	9	25
23	Odisha	17	35	52
24	Puducherry	2	4	6
25	Punjab	122	76	198
26	Rajasthan	50	38	88
27	Sikkim	2	0	2
28	Tamil Nadu	64	84	148
29	Telangana	41	35	76
30	Tripura	2	6	8
31	Uttar Pradesh	105	66	171
32	Uttarakhand	20	21	41
33	West Bengal	43	57	100
		1377	1343	2720

4.32 Regarding identification of sporting talent and their nurturing, following was submitted by the Government :

"The Khelo India Scheme has two dedicated verticals for identification of sporting talent and their nurturing, namely "Talent Search and

Development” and “Support to National/Regional/State Academies”. The selected athletes will get the option to join accredited academies under the scheme and support will be provided in the form of coaching, equipments, competition exposure, diet charges, out of pocket allowance, etc. for a period of 8 years under a long term athlete development program subject to their progress/performance in the identified sports discipline. The total cost of funding of residential KIAs is ₹ 6,28,400/-. Those who opt to not join academy will get an out of pocket allowance for ₹ 1.20 Lakh per annum”.

4.33 When the Committee sought to know about the financial support, criteria for allocation and details of financial support under the vertical Sports for Women, the Ministry in their written reply submitted as follows:

"Under the vertical 'Sports for Women' of 'Khelo India, funding for holding various Sports Competitions have been provided to several NSFs.

An amount of ₹ 1.66 crore was sanctioned to AIFF in August 2019 for holding Football league in 9 States. Other details of support for promotion of 'Sports for Women' are detailed below: -

Statement showing the details of Financial Support					
(₹ in Crore)					Remarks
S. NO.	NAME OF THE SCHEME	2018-19		2019-20	
		Grant Released	Expenditure Incurred	Grant Released	
1	Govt. of Nagaland	-	-	0.20	15 girls' participation in 2019 Gothia Cup in Sweden.
2	Hockey India	-	-	0.18	Organising U-21 Khelo India Women Hockey League.
3	Boxing Federation of India	3.00	-	-	For hosting of AIBA Women's World Boxing Championship 2018.

CHAPTER- V

'Khelo India' Scheme - Post Covid

On being asked whether the previous calculations and planning have been reworked and prioritized once again in view of the prevailing Corona pandemic and the feasibility of the Scheme 'Khelo India' in the post-covid scenario, the Department of Sports in written reply submitted as follow:

"Activities under the xxx verticals have been going on even during the lockdown despite the stoppage of competition and physical activities among the sportspersons and coaches training program and construction activities have been steadily picking up with a number of activities being done in a virtual mode. The performance of the above verticals during the lockdown and thereafter is illustrated below:

Under the 'Utilization and Creation/Upgradation of Sports Infrastructure' vertical of 'Khelo India Scheme', eight new sports infrastructure projects were sanctioned in the lockdown period. The Ministry has received a number of proposals even during the lockdown period for development of sports infrastructure under the Scheme. Many proposals are under consideration for financial assistance under this Scheme and will be sanctioned subject to feasibility of the proposals and availability of funds. Also, grants-in-aid are being regularly released for the projects already sanctioned/in progress in various States/UTs on the basis of the Utilisation certificates received from the grantees.

Under the 'Sports for Peace and Development' vertical of 'Khelo India Scheme', proposal have been moved to the Ministry of External Affairs for conducting Khelo India Winter Games 2021 at Gulmarg, Jammu & Kashmir with a proposal to also invite the Himalayan Region countries of Nepal and Bhutan to participate in the Winter Games.

Under the 'State Level Khelo India Centres' vertical of 'Khelo India Scheme', one of the mandates is to conduct online sports and coaching through Khel Pathshala. It may be appreciated that in the context of the ongoing COVID pandemic this online Khel Pathshala assumes special significance. In this endeavor, the SAI has already initiated various online sports coaching programmes in collaboration with NSFs for various sports disciplines. The Out of Pocket Allowance to the tune of ₹ 10,000/- per month to the identified KIAs would also be of aid in these challenging times. The training activities are set to resume in the Khelo India academies with proper precautions and after following the SOP for COVID-19 prevention.

Under the 'Physical Fitness of School Going Children' vertical of 'Khelo India Scheme', a 'Fit India campaign' has been undertaken to promote the culture of health and fitness. Recently, the Fit India Freedom Run campaign has also been launched, the Scheme is being reviewed and

depending upon the COVID-19 situation, if felt necessary the Scheme will be appropriately tuned to realize the goal of mass participation and excellence in sports. In addition, more than 1.67 lakh schools all over the country have been certified as FIT India Schools on the basis of online self-declaration.

Khelo India e-Pathshala programme has been introduced by the SAI wherein the eminent athletes and senior coaches teach different modules in 21 disciplines to improve the technical skills of the grassroots level athletes.

Under the 'Community Coaching Development' vertical of 'Khelo India Scheme', online courses have been started for training of coaches. Two batches of this online programme have already commenced with participation of more than 8600 candidates and the third batch is to start soon.

The Khelo India Scheme has been very popular amongst various stakeholders such as States/Union Territories and people of all parts of the country and continues to be relevant. It is a flagship Scheme of this Ministry and enjoys goodwill and brand value throughout the country. It is benefitting the sportspersons of all categories in every part of India and helping in creating modern sports infrastructure and in bridging the critical gaps in the existing sports infrastructure. It may also be kindly noted that 188 sports infrastructure projects have already been approved so far under the Scheme. The present scenario due to COVID-19 pandemic is a temporary phase and once normalcy resumes, the Scheme will come to full operationality".

5.2 As regards to the change in the priority assigned to the various verticals of the Scheme 'Khelo India', the Ministry in written reply stated that :

"There is no change in priority assigned to the various verticals of the Khelo India Scheme as all verticals are equally important. Efforts are being made to carry out the activities in virtual mode wherever physical activities could not be restarted yet and achieve the objectives of all verticals of Khelo India Scheme".

5.3 Regarding contemplation for alteration in the financial outlay for different verticals under the Scheme in this financial year, the Ministry submitted that :

"At present, no such proposal is under consideration in this Ministry. However, depending on the financial requirements of any particular vertical, internal fund allocation may be carried out under this Scheme".

5.4 In reply to another query regarding Worldwide trends in such areas of sports that is being covered by the Scheme 'Khelo India' and how the developed countries

like U.S.A. and countries of Western Europe were dealing with the impact of the Covid 19 Pandemic on the areas covered by the 12 verticals of Scheme 'Khelo India' etc, the Ministry in their written submission stated as follows:

"Specific data regarding countries like U.S.A. and countries of Western Europe on implementation of Fitness Programme for School going children during Covid19 outbreak is not available. However, it has been observed that schools of many of the countries had been closed during the Covid19 outbreak period and children and families were generally encouraged to increase physical activity through various activities (subject to local Government norms) such as walk, dancing, jogging, bicycle ride, move at home etc. World Health Organization (WHO) launched Be Active campaign to encourage physical activity of all ages and abilities during the Covid19 a pandemic time. WHO recommended the following guidelines for Children and adolescents aged 5-17 years:-

- All children and adolescents should do at least 60 minutes a day of moderate to vigorous-intensity physical activity
- This should include activities that strengthen muscle and bone, at least 3 days per week
- Doing more than 60 minutes of physical activity daily will provide additional health benefits".

5.5. When the Committee further desired to know the financial and technical resources which can be optimally utilised to achieve the goals of the scheme, the Ministry made the following written submission:

"Due to the ongoing COVID-19 pandemic, there has been a renewed thrust on use of technology. This is evident from use of digital platforms for imparting online training to coaches and also to athletes., Khelo India e-Pathshala programme has been introduced by the SAI wherein the eminent athletes and senior coaches teach different modules in 21 disciplines to improve the technical skills of the grassroots level athletes.

Similarly under the Physical Fitness of School Going Children vertical due to the closure of schools owing to pandemic COVID-19 outbreak, the physical fitness assessment of School Children by PETs of concerned school and uploading the data in Khelo India Mobile App are not feasible till the opening of schools in States/UTs. However, considering the present scenario, the training of trainers programme for the implementation of the vertical has been shifted into online platform. In the month of May 2020, an online refresher course was conducted for CBSE trainers wherein 3470 trainers attended the session. Further, an online Training of Trainer (TOT) program for Central Board of Secondary Education (CBSE) teachers was conducted in the month of June 2020 wherein 3918 CBSE Schools

Principals and 8,727 PETs attended the programme. In the month of August 2020, an online training for Council for the India School Certificate Examination (CISCE) had been organized wherein 580 Principals and 5180 PETs were trained. In addition, 2 online refresher courses have been successfully conducted in the month of August 2020 and first week of September 2020 at PAN India level for CISCE Board in which 2,375 trainers attended the session. During the period, schools across the country created basic profiles of approximately 6.71 lakh new students and registration of 58,000 new assessor so that the fitness assessment of those students can be done immediately after opening of schools. The on ground Physical Fitness assessment of School Children will restart on opening of Schools in States/UTs. More online training programmes for the teachers from various States/UTs will be conducted in the coming month".

5.6 When asked about the implementation of 08 verticals, which seems to be engaging variety of people right from school children, women and rural/tribal populations to the teenager and young athletes, by SAI in the post -Covid Scenario, the Ministry submitted as follows:

"Under the KISCE project, funding for critical components like coaching staff, support staff, sports and sports science equipment, etc. will be provided to each KISCE based on viability gap assessment. The recruitment process to put in place key manpower, equipment procurement, enhancing technical knowledge, etc. will be done during the lockdown restrictions so as once the athletes resume training, the necessary support is in place.

Under the component, 'KITD' and 'Support to National/Regional/State Sports Academies' the KIAs are being provided Out of Pocket Allowance @ ₹. 10000/- per athlete per month. E-Pathshala (Online Training) is being conducted for Athletes and Coaches in consultation with the respective NSFs.

So far as Physical Fitness of School Going Children vertical is concerned due to the closure of schools owing to pandemic COVID-19 outbreak, the physical fitness assessment of School Children by PETs of concerned school and uploading the data in Khelo India Mobile App are not feasible till the opening of schools in States/UTs. However, considering the present scenario, the training of trainers programme for the implementation of the vertical has been shifted into online platform in consultation with various stakeholders such as CBSE, CISCE, Kendriya Vidhyalaya Sangathan, State Education Boards etc. Accordingly, training of trainers programmes have conducted on online platforms since May, 2020. During this period, schools across the country created basic profiles of approximately 6.71 lakh new students and registration of 58,000 new assessor so that the fitness assessment of those students can be done immediately after

opening of schools. The on ground Physical Fitness assessment of School Children will restart on opening of Schools in States/UTs.

Mallakhamb Federation of India, Indian Kalaripayattu Association, National Gatka Association of India and Thang-Ta Federation of India were consulted and the indigenous games of Mallakhamb, Kalaripayattu, Gatka and Thang-Ta have been identified to be included for support under the vertical 'Promotion of Rural and Indigenous/ Tribal Games' of Khelo India Scheme for promoting rural and indigenous/ tribal sports through identification of talent, provision of grant to meet expenditure on equipment, apparel, coaches training programme, infrastructure development, salary for appointed coaches and scholarships for meritorious trainees recommended by the respective Association/Federation.

Next edition of KIYG is being hosted in 2021 in Haryana.

In all the above, the stakeholders have been consulted".

Part - II

Recommendations/ Observations

Continuation of Khelo India Scheme beyond 2019-20

1. The Committee observe that the Khelo India Scheme, in its present format was approved for a period of three years (2017-18 to 2019-20) and that the Scheme is under review. The Committee note that the Scheme is currently under execution by the Third Party Evaluators and the report has not been furnished by them till March 2020. **The Committee are of the view that the evaluation of the Scheme would have been completed and the Ministry would be able to make the necessary modifications, if any, in order to overcome the shortcomings. The Khelo India Scheme, being an integrated scheme allowing development of sports culture in the country with a new approach and vigour, needs to be continued.**

Sports Ecosystem

2. Dwelling on the ecosystem it is seen that a sum of ₹ 125.00 crores was required to be deposited in the Registry of the Hon'ble High Court of Delhi in part implementation of an Arbitration Award in the matter of Pico Deepali Overlays Consortium Vs. erstwhile OC CWG 2010 in the context of Commonwealth Games (CWG) 2010. The matter was reviewed in the Ministry and a savings of ₹.125.00 crores was located from the Khelo India allocation of the year 2018-19. It was decided to utilize this surplus money and seek fresh funds for meeting the left over requirement. As per the Ministry, funds were not diverted from the Khelo India scheme as such, but since there were surplus funds which could not be utilized in Khelo India, funds surplus to the extent of ₹.125.00 crores were utilized elsewhere; otherwise these funds would have lapsed being remaining utilized.

However, the Ministry has also submitted that the re-appropriation impacted conversion of SAI Centres into the Khelo India Centres. As a result,

out of 80 centres, only 18 centres could be undertaken under Khelo India during 2018-19. This single incident clearly demonstrates the urgent need to be acutely aware of sports ecosystem and prevent any future action which has the potential of damaging it. The Committee urge upon the Ministry to take steps to prevent recurrence of such situations in future.

3. The Committee note that to motivate and attract the youth to sports, the Union Government has been providing five percent reservation in the jobs of Union Government to sportspersons popularly known as Sports Quota. **Reservation in jobs under sports quota should be publicized appropriately. Instead of various departments recruiting sports quota applicants individually and isolatedly, all such recruitments should be centralized. Vacancies not filled should be rolled over to the next year and must not be filled by non-sports job applicants.**

However, in case of State Government, it is in the nature of advisory and is not compulsory. State Governments may adopt policies as per their need. **The Committee is of the view that States which are producing more sportspersons may have a larger proportion of their jobs for sportspersons besides the financial outlay. The Union Government may consider this in consultation with State Governments and if required, seek legislative intervention to achieve the intended goal.**

4. The Committee note that investments bring results in a particular sport and the results, in turn, bring more investments. So, it is a kind of a circle. However, the first step of making initial investments lies with the government. Sports sector is relatively unexplored in India and India is yet to realize its potential in the sector. The investments made, would therefore, give exponential results. **The Committee, therefore, recommend that in order to achieve the goals and objectives of the Scheme, the government should substantially invest commensurately in different sports and if needed, private sector may also be allowed to invest in the sports infrastructure and sportspersons by way of Corporate Social Responsibility.**

Stringent anti -doping regime

5. The Committee note that the anti-doping mechanism is well established. However, even a single case of a meritorious athlete failing anti- doping test is a big embarrassment not only to him but also to the country. The Committee are of the view that this is compounded by the fact if the athlete is unaware of the rules of WADA and NADA in this regard. Hence, in order to secure a berth in international competition, it is a requisite to spread awareness as much as possible regarding the rules of anti-doping test among the sportspersons and also the dietitians attached with the players. **The Committee, therefore, strongly recommend that the existing mechanism may be strictly reviewed and a foolproof stringent mechanism which may be reviewed periodically, be put in place so as to ensure maximum awareness and consequent complete elimination of any chance of failing in anti-doping test.**

Budget Allocation

6. The Committee note that an uniform grant to every Village Panchayat and Block Panchayat was made under the Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) Scheme during 2008-09 to 2013-14 (Annexure I). However, the objectives of PYKKA have not yielded satisfactory results. The Committee are of the opinion that the requirement of every village and Block are different and cannot be the same throughout the country. The allocation should be accordingly made as per the requirement of the particular region. The Committee are happy to note that the Government has taken initiative to develop a sports culture in the country by setting up of 'Khelo India Scheme'. 'One size fits all' is not the mantra even in financial aspect of Sports sector. **The Committee commend that the Ministry has taken a holistic overview under the present scheme.**

7. The Committee have noted that there is no change in the BE and RE for the financial year 2017-18 and it remained at ₹350/- Crore and the Expenditure remains at ₹346.99 Crore. In the financial year 2018-19, the BE is ₹ 520.09/- Crore which is higher than the RE i.e. ₹ 500.09/- Crore. In the financial year 2019-20 also, the Expenditure has increased substantially over the previous two Financial Years but still hovering around the BE and less than RE for the Financial Years i.e. 2019-20. Thus, it appears that the Department of Sports did not actually need a rise in the BE. The BE rose from ₹ 350/- Crore to ₹ 520.09/- Crore in a year but the expenditure decreased from ₹ 346.99 Crore to ₹ 342.24/- Crore. The BE for the year 2019-20 has been reduced from the previous year and put at ₹ 500.00 /- Crore although the RE is ₹ 578.00 /- Crore.

The money spent on Sports is negligible compared to what has been spent on other sectors. Given the budgetary allocation, Sports does not seem to be a priority area in the scheme of things for the government. The Secretary, Department of Sports made a fervent plea for enhancing the Budget for the Department. This point merits strong consideration. The extent of increase, especially in post Covid 19 scenario, can be decided by the Ministries/Departments concerned. Hence, the **Committee recommend that the Department of Sports pursue the matter with the concerned Department/Ministry for a significant increase in the annual budget allocation for the Scheme.**

Engaging with laggard States proactively and Monitoring mechanism of State's performance- System of incentives & disincentives.

8. The Committee note that the Khelo India Scheme is a Central Sector Scheme. There is no contribution of funds of States for the scheme. **The Committee is of the view that participation of States in the Scheme needs to be evolved since the States are the ultimate users of the KIS and therefore, there should be an option for States to contribute/chip in with their financial resources in selected cases and with the approval of the Central Ministry. This will, in particular, expedite the process of initiation and completion of infrastructure projects.**

Moreover, in cases of delay, accountability must be fixed on the implementing agencies i.e. State concerned in the suitable cases for time and cost overrun.

The Committee are also aware that the subject 'sports' is enlisted in 'State List' under Schedule VII. The Committee note that the problem comes in term of UCs (para 3.3 above). The second installment is released after the utilization and physical progress report of 70% fund is received. The Department of Sports maintained that "States do not appoint agencies and agencies do not start work (within a reasonable time)". This indicates that the responsibility lies with the State governments. However, the Union government/Department cannot ignore their own responsibility especially when it is funded by the Union government. There is an onus on the Union government to monitor them. **The Committee recommend that the Union Government impose stringent measures on such States which are laggard in completing the schemes funded by them. The Department of Sports must revamp its Monitoring Unit for bringing in effectiveness and ensure that the States send the UCs as soon as possible. This in turn would ensure that the projects can be completed in a time bound manner.**

Sports Authority of India (SAI)

9. The Committee note that the Government has attempted to thrust a new impetus in Sports sector and 'Khelo India' scheme can be a turning point in the history of sports in India. However, the Committee also note that the budget of SAI has been reduced over the years and the allocation for SAI has not increased substantially over the years. It has been reduced in the year 2016-17 when the allocation to SAI was ₹ 438.20 Cr., which in the year 2017-18 marginally went to ₹ 495.73 Cr. However, in the year 2018-19, allocation was reduced to ₹ 395.00 Cr and for the year 2019-20, the allocation is ₹ 450.00 Cr. The Committee are unable to understand the reasons for such an inconsistent trend of the allocations to SAI and the factors responsible for such trend of allocation in different years and also as to why SAI could not impress upon the authorities concerned to ask for a bigger role and hence increased allocation. **The Committee, therefore, recommend that a major thrust be given to the role of SAI as a stakeholder in the Sports sector of**

India by increasing its budget allocation substantially, thereby emphasizing and acknowledging its contribution to the sector. They are also of the considered view that the Department of Sports have to impress upon the Ministry of Finance for a substantial increase in the annual budget, especially considering the post-covid 19 situation. The Committee also recommend that SAI must co-opt qualified contractual employees at senior levels, with authority for financial powers. SAI is a society under the Government of India regulations and hence it must demonstratively become the leader in the domain of sports.

Funding Pattern of Khelo India Scheme

10. The Committee note that a judicious decision has been made regarding allocation of funds on the basis of proportional significance of the verticals. However, the **Committee recommend that even this funding should not be circumscribed by any financial rigidity and there should be a reasonable freedom for transfer of any unutilised fund from one vertical to another.** The Committee desire that the underlying approach towards the Sports sector in India be given a new dimension. Money might be a constraint for many schemes but the wisdom and efficacy can lessen the dearth of money. It is not necessarily the question of quantum of money only, but also the need for judicious use of the money. The role of SAI is of utmost importance in this regard. The Committee is of the strong view that the Internal Budget and Planning Mechanism of Sports needs to be comprehensively reviewed, so that the allocations under various heads are optimally utilised during the year.

The Committee also note that funding arrangements in respect of some verticals have been made dependent upon some bodies not under the purview of the Ministry. For example, the funding in case of the vertical 'Utilisation and Creation/Upgradation of Sports infrastructure' is proposed to be implemented with supplementary support from the UGC. **The Committee would like to emphasize that in all such cases, a consensus should be developed beforehand and such**

stakeholders which are not within the administrative jurisdiction of the Ministry must be consulted in advance. The Committee would like to be apprised in this regard.

Improvement in tendering Award and Quality Control

11. The Committee note that the projects are sanctioned in favour of State/UT Govts., or eligible entities and the Ministry have no role in selection of the contractor. Projects are implemented through CPWD/ State PWD or Central/State PSUs., and the contractors are selected by them. The State Governments and UT Administrations are sovereign and responsible entities and hence the Department relies on them for proper execution of projects following established and laid down procedures. This in a way, ensures quality control also. Obviously, Ministry has this limitation but since the funding is made solely by the Ministry and also to achieve the goals of the Scheme, **the Committee recommend that the Ministry suggest and persuade the States to have technical experts at all stages of a project. This will make the project viable, world class and on par with international benchmarks. The Ministry should advise the executing agencies to have experts on their panel in order to guide and advise the agency. Apart from L1, tendering condition should limit applicants to only those with proven credentials.**

The Committee desire that SAI must empanel highly qualified experts for all fields associated with sport development, sports infrastructure, sports equipment, sports nutrition, sports science. SAI must not solely depend upon PSU for construction of sports Infrastructure but empanel specialist sports infrastructure development companies and sports infrastructure architects. All construction of sports infrastructure to be funded by SAI/Government of India must be open to tender to these empanelled companies and experts.

THE 12 VERTICALS

Role enhancement of MYAS and SAI in infrastructure creation under Khelo India Scheme

12. Sports infrastructure creation/upgradation is the most important vertical as almost two-third of the budget allocation under the scheme have been sanctioned for sports infrastructure. **The Committee are of the considered opinion that Department of Sports and the SAI should motivate and inspire the States and should also lead them. Instead of merely providing money and awaiting requests from States, the Department of Sports and the SAI should suo moto plan and provide expertise needed for establishing requisite sports infrastructure. This would enable development of sports infrastructure across the country which invariably would be of critical importance for sportspersons and Coaches.**

The Department of Sports and the SAI should be in the role of Mentor and Guide and not only a facilitator. They should ensure that competent persons with requisite expertise of national and international level be made available to the States for all purposes, be it establishing a sports infrastructure or training an athlete. It should be ensured that Sports Architects or companies specializing in sports architecture should be empanelled in establishing sports infrastructure.

SAI should be providing the best advisory role to all sports institutions/faculties in India with the endeavor to become one of the beacon lights in the sports arena, at least in Asian continent. The Government has a certain way of functioning and the domain experts, especially in the sports sector outside the government may also be engaged, to bring in a different perspective for an overall growth and development of the sector. Besides, it may also extend its patronage to the sports academy and sports institutions across the country by way of providing expert advice and guidance. Providing state-of-the-art infrastructure and world class coaches are the two vital tools through which SAI would be able to accomplish it.

Award process and Expediting Project sanction.

13. The Committee note that there are eight states/UTs which have not been awarded any project under the Khelo India Scheme because of various reasons *viz.* receipt of incomplete proposals, proposals being under examination, no proposal being received from State. There are 03 States *viz* Bihar, Goa and Meghalaya and 05 UTs which have not been awarded any project under Khelo India Scheme. It may be difficult for some States, especially the smaller States to have expertise and sufficient coordination to be awarded the project under the Khelo India Scheme. The Ministry and SAI with joint efforts should try to include such states also in the Scheme. **The Committee therefore recommend that the Ministry and SAI need to take a proactive approach towards the request of States and should lead and guide them. The process of sanction of Project must be expedited with thorough consultation between the stakeholders at all stages.**

Further incentivizing the talents identified

14. The Committee note the state wise disparities in the number of Talented athletes (KIAs) under 'Talent Search and Development' vertical of Khelo India Scheme. A State as big as Bihar is having just 9 KIAs while States like Haryana and Maharashtra are having 392 and 363 KIAs respectively. The States like Odisha, Telangana, Madhya Pradesh, Rajasthan and Uttar Pradesh are also not performing well on this parameter having 52,76, 81,88 and 171 KIAs respectively. **The Committee is of the view that the available potential in the country is not being harnessed to the maximum. The need of the hour is to identify them, provide adequate support and nurture their talents. The Committee, therefore, recommend that the Ministry make concerted efforts with the State governments to ensure that the KIAs are from all regions of India.**

15. The Committee commend the vision of Department of Sports wherein they want to prepare a base of maximum number of sportspersons to maximize the prospect of medals in international competitions. However, this is a gigantic task. **Identification of Sporting Talent Scheme which is a component of Khelo India**

Scheme is progressing well. A good number of Talented athletes (KIAs) have been identified in 20 sports disciplines and Para Sports Disciplines. These KIAs will be trained in the Accredited Khelo India Academies. **There is vast potential to explore under this vertical of Khelo India Scheme and utmost efforts ought to be made to establish a chain of athletes at every stage and for successive generations.**

The scheme of selected athletes getting the option to join accredited academies under the scheme and providing them support in the form of coaching, equipments, competition exposure, diet charges, out of pocket allowance, etc. for a period of 8 years under a long term athlete development programme subject to their progress/performance in the identified sports discipline, is highly commendable and the Committee expect a significant addition to the pool of athletes in the Indian sports arena on this account.

Bringing transparency in the functioning of National Sports Federations (NSFs).

16. Sports being a state subject, the primary responsibility for development and promotion of sports rests with the States/ Union Territories Governments. The Department of Sports supplements their efforts through assistance to National Sports Federations. NSFs have a critical role to play in achieving the goal and objective of Khelo India Scheme. **The Committee observe that the detailed and broad role of NSF is to be discharged very diligently and the Ministry and the SAI coordination in this regard is paramount. The NSFs are involved at every stage of policy. The Committee therefore recommend that utmost importance be given to the financial or administrative needs of NSFs and review their performance periodically.**

Development of infrastructure for grooming world level Coaches

17. The Community Coaching vertical of the scheme seems to be propagating the sports culture and it is a novel step by the Ministry. However, **the Ministry**

needs to keep a tab on the quality of training that is being imparted by such Community Coaches at their respective places.

The Committee note that the Physical Education Teachers (PETs) are trained in a short term training programme as Master Trainers. Under this scheme, coaches are not trained in National / International Institutions. **Needless to say that Coaching of Coaches is of paramount importance as there can be no learning without a 'Guru'. The Committee, therefore strongly recommend that Coaches be thoroughly trained keeping in view the intended objectives. They ought to be subjected to long-term and frequent training and also trained in National/International Institutions as per requirements.**

Besides, the timeline regarding establishment of National Sports Education Board (NSEB) should be scrupulously adhered to, so that the Curriculum for standard Coaches, which would be approved by it, gets due sanctity.

Khelo India Scheme Post Covid-19 Pandemic

18. The Covid-19 pandemic has considerably subverted all the planning and programmes of almost all organizations across the world. **In this context, the Committee would like to commend the Ministry for their pragmatic approach and thoughtful implementation of the Scheme. Optimal utilization of technology and a diligent restructured paradigm commensurate with the given circumstances would enable the Ministry to maximize its efforts for achieving the desired results. The Committee, therefore, recommend that the Ministry of Finance may be requested to take all these aspects into consideration while making budgetary allocations.**

**New Delhi;
09 February, 2021
Magha 20, 1942 (S)**

**GIRISH BHALCHANDRA BAPAT,
CHAIRPERSON,
COMMITTEE ON ESTIMATES.**

Annexure-I

Detailed note on Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA), Rajiv Gandhi Khel Abhiyan (RGKA), Urban Sports Infrastructure Scheme (USIS), National Sports Talent Search scheme (NSTSS) and Khelo India Scheme.

1. PYKKA Scheme:

The Scheme was implemented from 2008-09 to 2013-14.

Grants-in-aid was being provided to States/UTs for

- (i) development of playfields in village/block Panchayats and
- (ii) holding of annual competitions.

Infrastructure grant: Development of basic sports infrastructure in village/block panchayats:

S.No.	Component	Village Panchayat	Block Panchayat
1.	One-time Capital Grant for leveling of playfields, etc. (in the ratio of 75:25 between centre and states; and 90:10 in the case of special category States / North-Eastern States.	₹.1 lakh	₹. 5 lakh
	(100% central grant)		
2.	Annual Acquisition Grant for 5 (five) years, for sports kit/ equipment.	₹. 10,000/-	₹. 20,000/-
3.	Annual Operational Grant for 5 (five) years, for maintenance expenses, including honorarium to Kridashrees.	₹. 12,000/-	₹. 24,000/-

Annual Competitions (100% central grant): Quantum of grant-in-aid for holding competitions at various levels is tabulated below:-

	Competitions	Funding pattern
	PYKKA Rural Competitions:	
1	Block Level Competitions	₹. 50,000/- @ ₹.10,000/- per discipline for 5 disciplines
2	District Level Competitions	₹. 2 lakh @ ₹. 20,000/- per discipline for 10 disciplines
3	State Level Competitions	i. ₹. 8 lakh for State @ ₹. 80,000/- per discipline for 10 disciplines; ii. ₹. 1 lakh for UT @ ₹. 40,000/- per discipline, for 10 disciplines.
4	National Level Competitions	₹. 70 lakh (₹. 3.50 lakh per discipline for 20 disciplines) to host state. Note: Rs.50,000/- out of ₹. 3.50 lakh per discipline is earmarked for award of prizes, medals, trophies etc.

Prize Money: Prize Money will be distributed amongst the individual players and members of the teams, secured first three positions, as per details given below:-

Level of Competitions	Distribution of Prize Money (in ₹.) in team and individual game			
	1 st Position holder	2 nd Position holder	3 rd Position holder	Total
Block Level	120/-	80/-	60/-	260/-
District Level	150/-	100/-	75/-	325/-
State Level	400/-	200/-	125/-	725/-
UT Level	160/-	110/-	90/-	360/-

Note: Cash award of ₹. 5 lakh + PYKKA Rolling Trophy to overall winner state in rural competitions had also been introduced from the year 2013-14 for which guidelines duly approved by the Competent Authority were issued to SAI, NSNIS Patiala for implementation.

North East Games: These games are for encouraging/promoting traditional and tribal sports. Funding norms for conduct of district, state and national level games, limited to NE states had been enhanced with effect from 3rd February, 2010.

Competitions		Funding pattern
North East Games:		
(i)	District Level	₹. 50,000/-
(ii)	State Level	₹. 6 lakh @ ₹. 75,000/- per discipline for 8 disciplines.
(iii)	National Level	₹. 55.90 lakh

National Championship for Women (National Sports Festival for Women): has been brought under PYKKA scheme from 2010-11 with the following enhanced funding norms:

Competitions		Funding pattern
Women Competitions:		
(i)	District level	₹. 1.20 lakh @ ₹. 10,000/- per discipline for 12 disciplines.
(ii)	State Level	₹. 6 lakh for State @ ₹. 50,000/- per discipline for 12 disciplines; ₹. 3 lakh for UT @ ₹. 25,000/- per discipline for 12 disciplines.

Allocation of funds under PYKKA Scheme 2013-14.

(Rupees in crore)

Year	Approved allocation		Actual Expenditure
	BE	RE	
2008-09	125.5	92.00	92.00
2009-10	160.00	135.00	135.00
2010-11	413.00	350.00	350.00
2011-12	225.00	165.20	165.02
2012-13	235.00	155.00	154.98
2013-14	200.00	200.00	147.42

Achievements: Playfields were approved for 67713 village Panchayat/Block Panchayat under PYKKA Scheme out of which a total number of 63214 playfields were developed. Year wise participation details in annual sports competition under PYKKA Scheme held during the year from 2008-09 to 2013-14 is given under

Year	Number of Participants
2008-09	721519
2009-10	2248944
2010-11	4311333
2011-12	2851933
2012-13	4213244
2013-14	2021340

2. Urban Sports Infrastructure Scheme

The scheme was implemented from 2010-11 to 2015-16.

Salient features of the Scheme

Ministry of Youth Affairs & Sports were implementing a scheme, namely, Urban Sports Infrastructure Scheme (USIS) on a pilot basis with effect from the year 2010-11. Under this scheme, 100% financial assistance is provided to following entities for development of the following sports infrastructure:-

- (a) State Governments / Union Territories;
- (b) Local Civic Bodies;
- (c) School, Colleges and Universities under Central/State Governments; and
- (d) Sports Control Boards
 - (i) Synthetic playing surface (for hockey, football and athletics);
 - (ii) Multipurpose indoor hall.

The financial limits under which the projects were sanctioned are as follows:-

S. No.	Name of Playfield	Approximate cost
1.	Synthetic Athletic Track	₹. 5.50 crore with normal lighting.
2.	Synthetic Hockey field	₹. 4.50 crore (₹. 5.00 crore with normal lighting)
3.	Synthetic turf Football ground	₹. 4.50 crore with normal lighting
4.	Multipurpose Hall of size 60M x 40M	₹.6.00 crore

Allocation of funds under USIS Scheme

Year	Approved allocation		Actual Expenditure
	BE	RE	
2010-11	12.50	12.50	12.50
2011-12	50.00	40.50	40.00
2012-13	40.00	23.00	23.00
2013-14	50.00	36.35	36.35
2014-15	40.00	25.00	24.89
2015-16	25.00	60.00	59.90

Achievements: Under USIS 62 projects were sanctioned at an estimated cost of ₹344.76 Crore out of which, 5 projects were foreclosed 38 projects have been completed and 19 projects are under progress.

3. Rajiv Gandhi Khel Abhiyan (RGKA)

The earlier Scheme of Panchayat YuvaKridaAur Khel Abhiyan (PYKKA) was revamped and renamed as Rajiv Gandhi Khel Abhiyan (RGKA). The RGKA scheme, inter-alia provided for construction of a sports complex in each block of the country both for outdoor and indoor sports disciplines on land measuring about six - seven acres at a Total cost of ₹. 1.60 crore (₹. 80 lakh each for outdoor playfield and indoor sports hall) through convergence of funds from various Scheme like the MGNREGS,

BRGF, ACA for LWE Affected Areas and NLCPR - Central. It was proposed to have sporting facilities for the following disciplines compulsorily at the Block level sports complex. The Scheme also provided for holding of annual sports competitions in the country at Block, District, State and National levels.

- a. **Outdoor disciplines:** Athletic, Badminton, Football/Hockey (any one) Kabbadi/ Kho-Kho (any one) and Volley ball/Basket ball,
- b. **Indoor disciplines:** Boxing, Wrestling, Table Tennis and Weightlifting /Multi-gym.

However, since convergence of funds did not take place, the Scheme was revised and merged to the “Khelo India” Scheme.

Funding Pattern for holding Annual Competitions under RGKA

Annual Sports Competitions : Under RGKA, following types of sports competitions will be conducted annually with 100% central assistance as per the funding patten given below :

(A) Rural Competition

	Competition	Funding
	Rural Competitions:	
i.	Block Level Competitions	A lump sum grant of ₹. 1 lakh per block including boarding and lodging, travel expenses etc. @ of 20,000/- per sports discipline.
ii.	District Level Competitions	A lump sum grant of ₹. 4 lakh per district including boarding and lodging, travel expenses etc. @ of 40,000/- per sports discipline.
iii.	State Level Competitions	A lump sum grant ₹. 2 lakh per district in the State/UT including boarding and lodging etc. @ 20,000/- per sports discipline.
iv.	National Level Competitions	A lump sum grant of ₹. 10 lakh per discipline including boarding and lodging (₹. 8.5 lakh per disciplines to be provided to host state/organization and ₹. 1.5 lakh per discipline to be utilized on medals, trophies, certificates, utility prize etc.)

(B) Women Competition

Level of Competitions		Funding
(i)	Block level	To be conducted by the State/UTs out of its own resources, if they so desire (optional).
(ii)	District level	A lump sum grant of ₹. 2.40 lakh per district including boarding and lodging, travel expenses etc. @ of ₹. 20,000/- per discipline.
(iii)	State Level	A lump sum grant ₹. 1 lakh per district in the State/UT for 12 sports disciplines.
(iv)	National Level	A lump sum grant of ₹. 10 lakh per discipline per disciplines (₹. 8.5 lakh per discipline to be provided to host state/organization and ₹. 1.5 lakh per discipline to be utilized on medals, trophies, certificates, utility prize etc.)

(C) North East Games:

Competitions		Funding
North East Games:		
(i)	Block level	To be conducted by the States/UTs out of its own resources, if they so desire (optional).
(ii)	District Level	A lump sum grant of ₹. 1 lakh per district including boarding and lodging, travel expenses etc for 08 sports disciplines.
(iii)	State Level	A lump sum grant of ₹. 1 lakh per district in the State for 08 sports disciplines.
(iv)	National Level	A lump sum grant of ₹. 10 lakh per discipline (₹. 8.5 lakh per disciplines to be provided to host state/organization and ₹. 1.5 lakh per discipline to be utilized on medals, trophies, certificates, utility prize etc.)

(D) Competitions in Left Wing Extremism affected Areas:

Competition		Funding
Rural Competitions:		
(i)	Block Level Competitions	A lump sum grant of ₹. 1 lakh per block including boarding and lodging, travel expenses etc. @ of 20,000/- per sports discipline.
(ii)	District Level Competitions	A lump sum grant of ₹. 4 lakh per district including boarding and lodging, travel expenses etc. @ of 40,000/- per sports discipline.

(iii)	State Level Competitions	A lump sum grant of ₹. 2 lakh per district in the State/UT including boarding and lodging etc. @ 20,000/- per sports discipline.
(iv)	National Level Competitions	A lump sum grant of ₹. 10 lakh per discipline including boarding and lodging (₹. 8.5 lakh per discipline to be provided to host State/organization and ₹. 1.5 lakh per discipline to be utilized on medals, trophies, certificates, utility prize etc.)

Note: Expenditure on shields, medals, trophies, certificates etc., for winners should also be met out of funds provided for conduct of competitions. Grant shall be admitted on the basis of number of sports disciplines conducted in each block, district and state level competitions.

Travel Expenses- Travel expenses to participate in block and district level competitions are included in competitions grant. For participating in State/UT and national level competitions, actual expenditure on travel not exceeding the 2nd class rail fare/ordinary bus fare will be reimbursed to the players. Actual cost will be disbursed after following due procedures at the venue of the competitions itself.

Prize Money- The prize money will be distributed amongst the individual players and members of the teams, who secure first three positions, as per details given below:-

Level of competition	Amount of Prize Money (in ₹.)			
	1 st position holder	2 nd position holder	3 rd position holder	Total
Block level	250/-	150/-	100/-	500/-
District level	350/-	250/-	150/-	750/-
State/UT level	500/-	300/-	200/-	1000/-
National level	2500/-	1500/-	1000/-	5000/-

Allocation of funds for RGKA Scheme

Allocation of funds under erstwhile RGKA Scheme

(Rupees in Crore)

Year	Approved allocation		Actual Expenditure
	BE	RE	
2014-15	200.00	85.00	83.84
2015-16	95.00	23.38	22.62

Achievements: A total number of 29,08,120 men and women participated in various competitions under RGKA during 2014-15 and the participation in competition during 2015-16 was 15,61,462. Construction of 4 Indoor halls was approved and grants @₹. 40 Lakh per project was released. Out of 4 projects 1 project was foreclosed and none of the projects are completed.

4. National Sports Talent Search Scheme

Under NSTSS, talented sportspersons were identified and nurtured so as to enable them to participate in National and International sports events, win medals and bring laurels to the country. The scheme will be operated through State/UT Governments. The guidelines for implementation of the scheme had been issued to all States/UTs on 20.02.2015. However, while modalities of rolling out the Scheme across the country was in progress, as per advice of the Ministry of Finance, NSTSS was subsumed to “Khelo India” Scheme in 2016-17.

Allocation of funds under NSTS Scheme

Year	Approved Allocation		Actual Expenditure
	BE		
2014-15	50.00	0.10	0.00
2015-16	100.00	15	15.00

Khelo India – National Programme for Development of Sports

A Central Sector Scheme, namely, Khelo India – National Programme for Development of Sports was being implemented in the year 2016-17 has been revised and a revamped Khelo India Scheme Khelo has been launched on 14.10.2017. The Khelo India Scheme aims to infuse sports culture and achieve sporting excellence in the country and also to encourage sports all over the country thus allowing the population to harness the power of sports through its cross-cutting influence, namely, holistic development of children & youth, community development, social integration, gender equality, healthy lifestyle, national pride and economic opportunities related to sports development.

Vision

To infuse sports culture and achieve sporting excellence in the country.

Mission

To encourage sports all over the country thus allowing the population to harness the power of sports through its cross-cutting influence, namely, holistic development of children & youth, community development, social integration, gender equality, healthy lifestyle, national pride and economic opportunities related to sports development.

Allocation of funds under Khelo India Scheme

Year	Approved allocation		(Rupees in Crore)
	Budget Estimate	Revised Estimate	
2016-17	140.00	118.00	118.00
2017-18	350.00	350.00*	346.99
2018-19	520.09	500.09**	342.24
2019-20	500.00	--	318.33

*The revamped Khelo India Scheme with 12 verticals launched on 14.10.2017. Expenditure includes the amount utilized under pre-revised Khelo India scheme from 01.04.2017 to 13.10.2017.

**An amount of Rs. 125 crore was re-appropriated from Khelo India Scheme to meet the requirement of funds to implement an Arbitration Award by Supreme Court of India. As such, the actual availability of funds under Khelo India Scheme for the year 2018-19 was Rs. 375.09 crore. Total available allocation could not be spent due to Monthly/Quarterly Expenditure Plan (MEP/QEP) restrictions on the entire Ministry.

Achievements made under Khelo India verticals and current status are as under:

- a. **Play Field Development:** It aims to establish Playfield Associations at State level for preserving, protecting, developing and promoting Playfields and creation of database of Playfields. Data of 2827 Playfields already mapped

along with GPS Location, Timings, Sports, Amenities, Contact Details, Review and Ratings, which is available in Khelo India Mobile Application.

- b. **Community Coaching Development:** It aims development of Community Coaches across the country which will involve skill development and certification system. 04 Master training programme under Community Coaching Development vertical were organized in Lakshmibai National Institute of Physical Education (LNIFE), Gwalior in which a total number of 201 Master Trainers received community coaching training. In addition, one training programme was also conducted at LNIFE North East Regional Centre, Guwahati, Assam in which 13 Master trainers under gone training.
- c. **State Level Khelo India Centres:** It aims at utilization of Sports Infrastructure belonging to States/ UTs through suitable MoU and provide support for engagement of Coaches, providing day boarding facilities, stipend to trainees etc. 5102 trainees are covered under 46 State Level Khelo India Centres of Sports Authority of India. 04 Kendriya Vidyalayas have been adopted as State Level Khelo India Centres and are to be operated as residential Sports Schools with total capacity of 150 students in the first year.
- d. **Annual Sports Competitions:** It aims to showcase sporting skill and to create a platform for talent sporting and providing development pathways for gifted and talented children to achieve excellence. The 1st Khelo India School Games (KISG) 2018 were conducted from 31st January to 8th February 2018 in New Delhi with participation of 3507 athletes. The 2nd edition of Games, i.e. 'Khelo India Youth Games (KIYG), 2019' were conducted in Pune from 9th January to 20th January, 2019 with participation of 5925 athletes. Athletes from 29 States and 7 Union Territories participated in both games.

The 3rd Edition of Khelo India Youth Games i.e. KIYG 2020 is scheduled to be held in Guwahati, Assam from 10th January to 22nd January 2020.

- e. **Talent Identification and Development:** It aims to provide a platform for identification of talented sportsperson in Priority Sports Disciplines in which the country has potential/ advantage. 2720 athletes in 20 sports disciplines have been selected from various national championships, open selection trials, and assessment camps from KISG & KIYG for assistance under Talent identification and development vertical.
- f. **Utilization and Creation of Sports Infrastructure:** It aims to evolve a suitable mechanism to identify gaps in the availability of sporting infrastructure across the country and fill these gaps with support under Khelo India. 168 new sports infrastructure projects, including projects sanctioned under pre-revised Khelo India scheme, approved in 28 States/Union Territories.
- g. **Support to National/ Regional/State Sports Academies:** It aims to provide financial assistance for establishment, operation and maintenance of Sports Academies in respect of identified sports disciplines. A total of 99 Academies (SAI, State Govt./Central Govt. and Private) have been accredited for the training of the Khelo India athletes (KIAs) selected under Talent Identification and Development vertical of the Khelo India scheme. The selected Athletes have the option of joining the accredited academies and 1313 athletes have joined accredited academies so far. The total cost per trainee per annum under the norms for the funding of residential Khelo India Athlete (KIA) under accredited sports academies is ₹. 6,28,400/-.
- h. **Physical Fitness of School Going Children:** It aims to evolve a region wise National Fitness Parameters and to provide toolkit to each school to evaluate physical fitness to all school going children. Khelo India Mobile Application was launched to enable the general public to get information and ease of access to the various aspects of the game (HOW TO PLAY), available playfields across India (WHERE TO PLAY) or mapping the fitness parameters of the young school going population of the country.

For physical fitness assessment, in the Khelo India Mobile Application, 3,958 Schools and 31,916 assessors are registered. 14,38,823 student profiles have been created and out of this 8,05,872 number of fitness assessments have been made.

- i. **Sports for Women:** It aims to afford opportunities to women too for participating in supporting activities and development of sports. A support of ₹. 3 crore had been given to Boxing Federation of India to conduct International Boxing Association (AIBA) World Women Boxing Championship 2018 held at New Delhi from 15th to 24th November, 2018.

In 2019-20, a pilot project for Under-17 Girls as 'Khelo India Girls Football League' for weekly events was approved for a grant of ₹. 1.66 Crore. Further, to encourage and promote participation of girls / women in easy to play / Priority sports, such as, Volleyball, Cycling, Basketball, Kabaddi, Mallakhamb, Kalarippayattu, Rowing and Swimming, respective National Sports Federations have been requested to submit similar proposals.

- j. **Sports for Peace & Development:** It aims to organize village level competitions in respect of sports disciplines popular in the State of J&K for positive engagement of youth and similar efforts in case of other extremism and terrorism effected areas. J&K is providing funds to the tune of ₹. 200 crore for enhancement of sports facilities in the State.

Total financial assistance of ₹. 21.40 crore sanctioned for conducting sporting activities in 93 Districts(as identified by Ministry of Home Affairs) of 13 States (Left Wing Extremism Affected Areas / North Eastern States / Jammu & Kashmir) for providing opportunity to the residents of the State for engaging sporting activities and thus weaning away the youth from disruptive activities.

- k. **Promotion of sports among persons with disabilities:** It aims at creation of specialist sports infrastructure for persons with disabilities to make the stadia disabled friendly/ barrier free and to organize the sports activities. Financial

assistance was given to Special Olympic Bharat (SOB) for organizing various activities such as training of coaches, holding district games, State competition and National level games in 2017-18. Financial assistance was also given to Paralympics Committee of India (PCI) to conduct Indian Open Para Athletics Championship, 2018 (International Paralympics Committee Approved) held at Bangalore from 10th to 12th July, 2018.

- I. **Promotion of rural and indigenous/tribal games:** It aims to showcase our rural and indigenous/ tribal games. Ek Bharat Shreshtha Bharat (EBSB), which aims to enhance the interaction between people of diverse cultures living in different States & Union territories to enhance the mutual understanding amongst people, has been implemented under this vertical. 41 events conducted for disciplines, including rural and indigenous/tribal games, namely Mallakhamb, Sqay, Kalaripayattu, Yachting, Kho-Kho, Handball, Table Tennis and Roll-ball under this programme.

Apart from Organizing EBSB programme, Thang-Ta, Gatka, Kalarippayattu & Mallakhamb identified for support under this vertical and projects sanctioned for infrastructure, equipment, training, demonstration/competition events and scholarship to medal winners. ₹. 6.43 crores have been sanctioned for the approved projects.

ANNEXURE-II**STATE-WISE DETAILS OF PROJECTS RECEIVED, SUBMITTED DPAC AND APPROVED (INCLUDING PROJECTS SANCTIONED TO SAI)**

S. No.	Name of State	No. of proposals received	No. of proposals submitted to PAC/ DPAC	No. of proposals recommended by PAC/DPAC	No. of projects sanctioned
1.	Andhra Pradesh	4	4	4	4
2.	Arunachal Pradesh	66	66	23	17
3.	Assam	23	23	6	5
4.	Bihar	4	4	1	
5.	Chhattisgarh	9	9	2	1
6.	Goa	6	6	1	
7.	Gujarat	12	12	6	4
8.	Haryana	4	4	4	4
9.	Himachal Pradesh	5	5	2	2
10.	Jammu & Kashmir	33	33	11	4
11.	Jharkhand	1	1	1	1
12.	Karnataka	19	19	8	8
13.	Kerala	4	4	4	4
14.	Madhya Pradesh	14	14	8	7
15.	Maharashtra	8	8	8	8
16.	Manipur	39	39	7	6
17.	Meghalaya	1	1		
18.	Mizoram	10	10	5	2
19.	Nagaland	74	74	6	1
20.	Odisha	6	6	4	4

21.	Punjab	6	6	5	3
22.	Rajasthan	46	46	38	38
23.	Sikkim	9	9	1	1
24.	Tamil Nadu	9	9	6	2
25.	Telangana	20	20	10	3
26.	Tripura	8	8	2	1
27.	Uttarakhand	4	4	3	3
28.	Uttar Pradesh	299	299	26	25
29.	West Bengal	02	02	02	2
		Union Territory			
1.	Delhi	9	9	9	8
2.	Puducherry	20	20	4	2
3.	Chandigarh				
4.	Andaman & Nicobar				
5.	Lakhsdweep				
6.	Daman & Diu				
7.	Dadar & Nagar Haveli				
Total		774	774	217	170

Note:- Out of 170 projects sanctioned (include SAI projects) by DPAC, two projects have been foreclosed.

MINUTES OF THE THIRD SITTING OF THE COMMITTEE ON ESTIMATES (2019-20)

The 3rd Sitting of the Committee was held on Wednesday, the 4th September, 2019 from 1130 hrs. to 1600 hrs. in Committee Room '2', Parliament House Annexe Extension, New Delhi.

PRESENT

Shri Girish Bhalchandra Bapat – Chairperson

MEMBERS

2. Kunwar Danish Ali
3. Shri Kalyan Banerjee
4. Shri Pradan Baruah
5. Shri P.P. Chaudhary
6. Shri Nand Kumar Singh Chauhan
7. Dr. Sanjay Jaiswal
8. Shri Dharmendra Kumar Kashyap
9. Shri Mohanbhai Kalyanjibhai Kundaria
10. Shri Nani Kesineni Srinivas
11. Shri K. Muraleedharan
12. Shri Kamlesh Paswan
13. Col. Rajyavardhan Singh Rathore
14. Shri Ashok Kumar Rawat
15. Shri Magunta Srinivasulu Reddy
16. Shri Rajiv Pratap Rudy
17. Shri Francisco Sardinha

18. Shri Jugal Kishore Sharma
19. Shri Dharambir Singh
20. Shri Parvesh Sahib Singh Verma

SECRETARIAT

1. Dr. Preeti Srivastava - Joint Secretary
2. Shri Vipin Kumar - Director
3. Shri Sujay Kumar - Deputy Secretary

WITNESSES

1. Shri Radhey Shyam Julania - Secretary(Sports)
2. Shri Sandip Pradhan - DG(SAI)
3. Shri L.S. Singh - Joint Secretary
4. Shri Arun Kumar Yadav - Director
5. Shri Sanjiv Baranwal - Director

2. At the outset, the Chairperson welcomed Shri Magunta Sreenivasulu Reddy, a member of the Committee attending its sitting for the first time. Thereafter, the Committee was briefed about the subject to be discussed with the representatives of Ministry of Youth Affairs and Sports and Sports Authority of India (SAI). After a brief discussion, the representatives of Ministry of Youth Affairs and Sports and SAI were called in to depose before the Committee.

3. The Chairperson welcomed the witnesses and requested the Secretary (Sports) to give a brief overview of the 'Khelo India Scheme' and also drew the attention of the witnesses to Direction 55(1) of 'Directions by the Speaker, Lok Sabha' about the confidentiality of the proceedings of the Committee and requested to introduce themselves to the Committee before deposition.

4. The Secretary, Department of Sports, Ministry of Youth Affairs and Sports made a comprehensive power-point presentation on the performance of Khelo India Scheme, giving details of financial outlay for the scheme including outlay for the SAI, state-wise implementation status of infrastructure projects under the scheme, status of talent search and development, sports for women, promotion of rural and indigenous/tribal games, Fit India movement, Khelo India app, etc.

5. The Members raised several queries and sought details on various aspects relating to the scheme such as:-

- Vision document/Policy of the Ministry for implementation of the scheme;
- Criteria and procedure for awarding projects under different verticals of the scheme;
- Funding pattern, reasons for gap between sanctioned and released amounts for the projects;
- Components undertaken in the projects, time lines for implementation, progress made and obstacles in project implementation;
- Prescribed procedure and competent authority for re-appropriation of funds for implementing award of the Supreme Court;
- Monitoring mechanism in the Ministry for proper implementation of the scheme;
- Benchmark for certification of community coaches;
- Plan for promotion of aero sports, traditional sports;
- Efforts/plan of action for meaningful involvement of State Governments for partnership with other sports promoting organizations and for aligning with schemes of other Ministries/Departments having overlapping/similar objectives.

6. Details of some other related aspects of the scheme were also sought by the Hon'ble Members. The Members emphasized upon the need for certain improvements in the system, such as engagement of expert agencies/architects for standard quality of sports infrastructure, engagement of expert contractual manpower

in the Ministry, hiring of world class coaches and introduction of model design/estimate for sports projects, etc.

7. Some of the queries of the Members were duly responded to by the representatives of the Ministry. The Secretary, Ministry of Youth Affairs and Sports also flagged the issue of inadequate budget allocation and large number of vacancies of coaches in SAI. The Chairman asked the witnesses to furnish written replies to the points which could not be responded to in the meeting.

8. The verbatim proceedings were kept on record.

The Committee then adjourned.

**MINUTES OF THE TENTH SITTING OF THE COMMITTEE ON ESTIMATES
(2019-20)**

The 10th Sitting of the Committee was held on Wednesday, the 26th February, 2020 from 1130 hrs. to 1345 hrs. in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

Shri Girish Bhalchandra Bapat – Chairperson

MEMBERS

2. Kunwar Danish Ali
3. Shri Kalyan Banerjee
4. Shri P.P. Chaudhary
5. Shri Mohanbhai Kalyanjibhai Kundaria
6. Shri Dayanidhi Maran
7. Shri Vinayak Bhaurao Raut
8. Shri Francisco Sardinha
9. Shri Jugal Kishore Sharma
10. Shri Dharambir Singh
11. Shri Parvesh Sahib Singh Verma

SECRETARIAT

1. Dr. Preeti Srivastava - Joint Secretary
2. Shri A. Jyothirmayi - Addl. Director
3. Shri Sujay Kumar - Deputy Secretary

WITNESSES

1. Shri Radhey Shyam Julaniya - Secretary(Sports)
2. Shri Sandip Pradhan - DG (SAI)
3. Shri Manoj Sethi - Joint Secretary & FA
4. Shri Inder Dhamija - Joint Secretary (Sports)

2. At the outset, Hon'ble Chairperson welcomed the Members of the Committee and briefly recounted the discussion they had in the first sitting on the subject 'Review of performance of Khelo India Scheme' held on 4th September, 2019.

3. Thereafter, Hon'ble Chairperson welcomed the witnesses. In his opening remarks, the Secretary, Department of Sports (DoS) was requested to brief the Committee about substantial rise in the budget allocation of Khelo India Scheme over previous financial year and its likely impact on the scheme. Secretary, DoS was also requested to brief the Committee about the major announcements in the budget 2020-21 and also the National Sports Development Fund (NSDF). The Chairperson then asked the witnesses to introduce themselves and also drew their attention to Direction 55(1) of 'Directions by the Speaker, Lok Sabha' about the confidentiality of the proceedings of the Committee.

4. The Secretary, DoS made his submissions through a power-point presentation on the subject wherein further details about the scheme was given to the Committee. It was followed by Members raising several queries and seeking clarification/details on various aspects of the scheme such as participation of divyang children in sports, expenditure made on science and research in sports, coordination between Union Ministries for effective implementation of projects under the scheme, providing sports infrastructure at block level in the Country, expenditure incurred under the 'advertising' head of the scheme, involvement of Members of Parliament in implementation of projects in their constituencies, remuneration paid to the coaches/trainers under the scheme, etc. Members also sought to know about other issues such as, geo-tagging of playgrounds in the Country, designating yoga as a sport, utilizing MPLADS funds for activities under the

Khelo India Scheme and National Sports University in Manipur.

5. Further, Members also sought the statewise updates with regards to the status of sports infrastructure projects being implemented. The need for coordination with the State Governments for execution of projects in an efficient manner was also emphasized upon by the Members.

6. The witnesses duly responded to some of the queries raised by the Hon'ble Members. The Chairperson directed that written answers be sent by the Ministry to the Committee Secretariat to the questions/clarifications, answers to which could not be provided in the meeting.

7. The verbatim proceedings were kept on record.

The Committee then adjourned.

MINUTES OF THE THIRD SITTING OF THE COMMITTEE ON ESTIMATES

(2020-21)

The 3rd Sitting of the Committee was held on Tuesday, the 25th, August 2020 from 1130 hrs. to 1250 hrs. in Committee Room 'D', Parliament House Annexe, New Delhi.

PRESENT

Shri Rajiv Pratap Rudy – Acting Chairperson

MEMBERS

2. Kunwar Danish Ali
3. Shri Sudarshan Bhagat
4. Shri P.P. Chaudhary
5. Shri P.C. Gaddigoudar
6. Shri Nihal Chand Chauhan
7. Shri Dharmendra Kumar Kashyap
8. Col. Rajyavardhan Singh Rathore
9. Shri Jugal Kishore Sharma
10. Shri Prathap Simha
11. Shri Pinaki Misra
12. Shri Ajay Bhatt

SECRETARIAT

1. Dr. Kavita Prasad - Joint Secretary
2. Smt. B. Visala - Director
3. Smt. A. Jyothirmayi - Additional Director
4. Shri R.S. Negi - Deputy Secretary

WITNESSES

1. Shri Ravi Mittal, Secretary
2. Shri L. S. Singh, JS (Development)
3. Shri Sandip Pradhan, DG (SAI)
4. Shri Manoj Sethi, JS&FA

2. At the outset, Hon'ble Chairperson welcomed the Members of the Committee and briefly recounted the discussion they had in the earlier two sittings on the subject 'Review of performance of Khelo India Scheme' held on 4th September, 2019 and 26 February, 2020.

3. Thereafter, Hon'ble Chairperson welcomed the representatives of the Ministry of Youth Affairs and Sports and stated that the subject needed to be considered afresh in the context of the world as it exists post covid 19 pandemic. The Chairperson then asked the witnesses to introduce themselves and also drew their attention to Direction 55(1) of 'Directions by the Speaker, Lok Sabha' about the confidentiality of the proceedings of the Committee.

4. The Secretary, after introduction to the Committee, made his submissions through a power-point presentation on the subject wherein further details about the scheme were placed before the Committee. It was followed by Members raising several queries and seeking clarifications/details on various aspects of the scheme such as ensuring quality in construction of sports infrastructure project by way of having expert Consultant of the area, aiding and arranging public donation for meritorious but resourceless/deprived sportsperson through a portal under Government of India website, role of Corporate Social Responsibility in the Scheme, standardisation of curriculum of Community Coaching Development programme, smooth and flawless identification of playfields tagged under 'Khelo India' app etc.

5. Further, Members also sought statewise updates with regard to the status of sports infrastructure projects being implemented and the problems faced in respect of cooperation with the State Governments wherein programmes were run on grant basis as well as sharing basis.

A copy of the verbatim proceedings was kept on record.

The Committee then adjourned.

**MINUTES OF THE FOURTEENTH SITTING OF THE COMMITTEE ON
ESTIMATES (2020-2021)**

The Committee sat on Thursday, the 4th February, 2021 from 1100 hrs. to 1135 hrs. in Committee Room No. 3, Block-A, First Floor, Parliament House Annexe Extension Building, New Delhi.

PRESENT

Shri Girish Bhalchandra Bapat - **Chairperson**

Members

2. Shri Sudharshan Bhagat
3. Shri P.P. Chaudhary
4. Shri Parvatagouda Chandanagouda Gaddigoudar
5. Shri Nihal Chand Chauhan
6. Dr. Sanjay Jaiswal
7. Shri Dayanidhi Maran
8. Shri S.S. Palanimanickam
9. Col. Rajyavardhan Singh Rathore
10. Shri Vinayak Bhaurao Raut
11. Shri Magunta Srinivasulu Reddy
12. Shri Francisco Sardinha
13. Shri Jugal Kishore Sharma
14. Shri Prathap Simha
15. Smt. Sangeeta Kumari Singh Deo

SECRETARIAT

- | | | | |
|----|---------------------|---|---------------------|
| 1. | Smt. B. Visala | - | Director |
| 2. | Smt. A. Jyothirmayi | - | Additional Director |
| 3. | Shri R. S. Negi | - | Deputy Secretary |

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee. The Committee then took up for consideration and adoption of the following draft Reports:

(i)xxx.....

(ii)xxx.....

(iii) Report on the subject "Review of Performance of the scheme Khelo India" pertaining to the Ministry of Youth Affairs and Sports (Department of Sports).

3. After some deliberations, the Committee finalised and adopted the Draft Report at Sl. No xxx and (iii) above without any amendments.xxx.....xxx.....The Committee authorised the Chairperson to xxx finalize the draft Report on the basis of factual verification by the concerned Ministry and present the same to Lok Sabha.

4.xxx.....

The Committee, then, adjourned.

xxx does not pertain to this Report.